[DR. NAJMA A. HEPTULLA]

Government because the condition of Muslims is as precarious as it was before Shah Bano and after Shah Bano?

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Now, we will take up the discussion on the working of the Ministry of Coal. Shri Rama Chandra Khuntia to initiate.

DISCUSSION ON WORKING OF MINISTRY OF COAL

SHRI RAMA CHANDRA KHUNTIA (Odisha): Sir, I rise here to speak on the Coal Budget. The Ministry of Coal is responsible for determining policies, strategies in respect of exploration and development of coal and lignite reserves. As of April 2011, the coal reserve in India, as estimated by the Geological Survey of India, would be 28,05,862 million tonnes.

(THE VICE-CHAIRMAN, DR. E. M. SUDARSANA NATCHIAPPAN, in the Chair)

Coal deposits are chiefly located in Jharkhand, Orissa, Chhattisgarh, West Bengal, Madhya Pradesh, Andhra Pradesh and Maharashtra. The lignite reserves in India are estimated at around 39.9 million tonnes as on 28.12.2012.

I want to raise a very important issue in this House. The question is: we have coal deposits to the tune of 2,85,862 million tones. The annual requirement of coal is 620 million tones and it is also not enough. I was calculating as to how many years we get coal from our mines. Sir, within the next 443 years all the coal deposits is going to be exhausted in our country. I want to put a question in this House to the hon. Minister: What India and our people would do after 443 years when the entire coal deposits are exhausted? I will give you one example. In America, there is a State called Alaska. The State Alaska was purchased by the USA from Russia. It has the deposits of oil which can feed the US alone for 300 years. But, till today, the USA has not touched Alaska. Instead, it is procuring oil from other countries to make sure that these reserves can be used for America afterwards. So, my pertinent question is this. We are discussing about energy, power, etc. But, the Kala Sona that we have is going to be exhausted in the next 443 years. So, my question to the hon. Minister, Members and the Government is: what India would do after 443 years? The second question is: whether we can think about gasification of coal and look for other avenues for our energy needs, so that the use of coal is reduced.

The major coal producers in India are the Coal India Limited and the Singareni Collieries Company Limited. In 2011-12 of the Eleventh Plan, the overall coal production was projected at 680 million tones. The CIL was expected to contribute

520 million tones. The production target of CIL, during the Mid-Term Review of the Eleventh Plan, in 2011-12, was revised downwards to 486 million tones. The actual coal production achieved by the CIL during 2011-12 was 436 million tones. Now, if you look at the target, in the Eleventh Plan, during 2008-09, it was 500 million tones, but we got only 493 million tones. In 2009-10, the target was 550 million tones, but we got only 532 million tones. And, in 2010-11, the target was 610 million tones, but we got only 533 million tones. Now, if you look at the estimates of the Planning Commission and the Ministry of Coal, Sir, the demand of coal was estimated, in 2011-12, to be around 696 million tones. But, the corresponding supply of the CIL, for 2011-12, was 433 million tones. According to the Central Electricity Act, 34 thermal-based power stations have a coal stock of less than seven days as of 29th February, 2012. Sir, this is the situation in our country. As per the requirement, the total demand, in 2008-09, was 550 million tones, but the supply was less. The gap between demand and supply was 60 million tones. In 2009-10, the shortage was 83 million tones. In 2010-11, the revised shortage was 89 million tones. The point is, energy is the lifeline of human civilization, not only in our country but all over the world. Without energy nothing can be done. We depend on coal for 80 per our energy needs. But, when there is less coal production, definitely, the energy production will be affected and once we do not get the energy, we will definitely be in problem in future.

Sir, the coal mines were nationalised by the then Prime Minister Shrimati Indira Gandhi and it was a historic decision. Through the Nationalisation Act, the coal mining was mostly reserved for the public sector. By the Coal Mines (Amendment) Act, 1973, and again through 1976 amendment, two exceptions to the policy were introduced. Through this, captive mines for private companies engaged in the production of iron and steel and sub-lease of coal mining to private parties in isolated small pockets were allowed.

Therefore, private companies are eligible for captive mines specifically for approved end-users after this amendment. Now, they have started giving coal blocks to private parties. Out of 218 coal blocks, 174 coal blocks were allocated to 260 companies during the period 2004-09. Out of 174 coal blocks, 21 coal blocks were deallocated and, hence, 153 coal blocks stood allocated to 245 companies.

Now, Sir, the question is, after having allocated these coal blocks, why were they de-allocated and re-allocated? There are issues of environmental clearances, process development, etc. Then, we are surprised to know that NTPC has given back three coal blocks. Also, there are cases where public sector units have refunded and re-allocated the coal blocks. I want to know why these coal blocks of NTPC at the Damodar Valley Project site were re-allocated. Why could they not be processed? Was it done to the advantage of any private companies to whom they were to be given again? Or, is there any negligence on the part of the NTPC or the Damodar Valley

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Corporation? Who is responsible for that? If anybody is responsible, whether it is the Chairman of NTPC, the Chairman of Damodar Valley Corporation, or a Director of any of these public sector companies, investigation should be done and appropriate action should be taken against them. I say this because when we give coal blocks to a public sector company, we should know why they were not taken care of and why these were re-allocated.

Sir, so far as the coal blocks designed and developed by coal companies are concerned, as per the report of the Working Group on Power, during the 12th Plan, the coal based capacity addition would be 62609 MW, including the CIL-linked capacity of about 38 MW, which has been recommended by the Planning Commission during the 12th Plan, on an all-India basis. So, at the time of formulation of the Report of the Working Group on Power for the 12th Plan, it was estimated that the availability of coal during the 12th Plan would support only 90,000 MW of CIL-linked capacity. Now, the question is: what is the calculation. We examined the Report in the Standing Committee. The Government is setting a high target, that of an 80,000 MW addition, which was reduced first to 75,000 and then, to 65,000 MW. So, now, it has been gradually reduced. I would like to know who is setting this target, and, after having set this target, why has there been a shortfall in the supply of coal, why has there been a shortfall in power generation, and so on? Who is responsible for that? The whole country depends on energy and power.

Now, I want to draw your attention to the current situation in regard to coal supply. The issue of constraints in the expansion of the power sector has gathered greater attention in the past year. As on the 30th November, 2011, in 49 out of 89 coal-based stations monitored by the Central Electricity Authority, there was coal stock only for seven days. A regional delegation met the hon. Prime Minister. The Standing Committee on Energy also met the hon. Prime Minister to discuss how the situation could be improved. The problem was identified; it was the stagnant coal production by Coal India Limited. It was delayed because of forest and environmental clearances and increase in the cost of fuel imports. The point is, when a coal block is allotted to some individual, Coal India Limited and the Department of Coal should always interact with the Environment and Forest Departments, as also the other concerned Departments for various clearances, so that the development process is expedited.

Sir, the subject of coal was discussed in detail in the Standing Committee on Coal, and the Committee had made some important recommendations for improving the production of coal.

The Committee expressed its grave concern about illegal mining, threat of coal mafia, and lack of measures taken to prevent the above. सर, कोल को काला सोना बोलते हैं, लेकिन अगर सबसे ज्यादा स्मिंग्लग कहीं होती है, सबसे ज्यादा पिल्फ्रेज या लीकेज कहीं हाती है या सबसे

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ज्यादा थेफ्ट कहीं होती है, तो वह कोल में होती है। धनबाद में ही नहीं सारे भारतवर्ष में यह होती है, ओडिशा में, झारखंड में, बंगाल में, महाराष्ट्र में सभी जगह यह समस्या है। Even, there is a serious allegation of pilferage and corruption in the coal supplies for the small-scale industries and the consumers in Odisha; the investigation is going on and everybody knows about it. Pilferage, leakage, corruption or smuggling, by whatever name you call, काला-सोना में इतनी स्मिग्लग होती है, इसे बंद किया जाना चाहिए।

The Standing Committee has strongly recommended. It expressed its view that the coal companies should deploy CISF, in coordination with the State Police, in order to curb illegal mining and threat. The Committee expressed its desire that the Ministry issue instructions to coal companies to employ nodal officer who would be responsible for the prevailing illegal mine threat in the command areas. The Committee also expressed its view that coal companies should strictly adhere to the mines closure plan leaving no scope for illegal mining; for that the Ministry should frame rules for implementing penalties for companies that do not implement mines closure plan. The Committee recommended more security guards from CISF. I do not know why they have not accepted the recommendation till now. The Committee also recommended setting up quasi judicial body to look into the illegal mines. Sir, I do not understand why the Ministry is not taking a decision to employ the CISF in coal areas, which is very much required.

Sir, I belong to a State where there is 24 per cent of coal deposits. I think, there is a regular demand for an increase in the royalty. It is the people's demand, it is the Government of Odisha's demand. When there is a continuous demand from Jharkhand, West Bengal, Chhattisgarh as also from the Chief Minister of Odisha for enhancing the coal royalty, I too associate myself with it. In 2007, it was increased to 5 per cent. We are very happy to know that probably there was a proposal before the Cabinet Committee on Economic Affairs, on 12th April, 2012, to increase the coal royalty to 14 per cent and the lignite royalty to 6 per cent. By that way, the revenue of major coal producing States would be increased to Rs.1,000 crores. I congratulate the Union Minister for this. But, the irony of the fact is that the Chief Minister of a State who is demanding increase in royalty now, could not do it at a time when he was the Coal Minister in the NDA Government. I am very happy to know that a thing which could not be done at the time of the NDA regime is being done at a time when the Congress is in the Government.

Sir, I will now draw your attention on the workers' issues. The coal mines are dirty and dangerous. Lakhs of coal workers are working. They have pension and scales of pay; there is no problem. We thank the Minister because these have been revised for the workers. But, the concern is, everyday, there are small and major accidents where workers are dying. In the coal mines accidents are taking place. Strict measures are required to be taken to prevent accidents in coal mines for the protection of workers.

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In the past also, 3-4 major accidents occurred. Commissions of Inquiry were appointed. But, the result is not known; the action is not taken against anybody. I would like to know, from 2000-2012, how many major accidents have occurred; in how many the Commissions of Inquiry have been set up; what are the contents of the reports; what actions were taken against the person responsible for these accidents?

I would like to inform you, apart from the regular employees, thousands of contract labourers are working as drivers, head loaders, etc. Lakhs are working as contract labourers, I think. But, they are not getting their minimum wages. They have no provident fund. They have no ESI facility. They are not getting any social security benefit.

Sir, I want to urge upon the hon. Minister that the Government should take steps to give them the benefits of the National Coal Wage Board Agreement. As they are doing the same work at a dangerous place, like coal, they should also get the wage benefits. Their services may not be regular, but they should get the minimum wages, they should get social security benefits, and they should also get the benefits equal to the regular workers working there.

Sir, as far as protection of environment and forests around the coalfields is concerned, I want to say that the coal mines should take care of air pollution and water pollution, which is taking place there. In my State Odisha also, the whole area is polluted. After the coal is explored, the area should be filled with sand or something, but that is not being done. I request the hon. Minister that steps should be taken to fill up the vacant place and appropriate steps should also be taken to control air and water pollution around those areas. Simultaneously, the local people should be given employment in those coalfields. Sufficient funds should be given for development of the area. I am sorry to inform the House that the coal mine owners always assure that they would plant lakhs and lakhs of trees and make the area green, but that is also not happening. I think the hon. Minister would take appropriate steps to ensure protection of environment and forests by planting trees around those areas. Sir, there is also a proposal to establish a medical college is Odisha, but nothing has been done till date. I request the hon. Minister that proper action should be taken for the establishment of a medical college in Odisha.

Sir, I want to draw the attention of the hon. Minister towards coal blocks which have been given to different people. As I said in the beginning of my speech, we have got the highest deposits of coal and iron-ore in Odisha. We have also got 96 per cent deposits of chrome ore in Odisha. The question is, as I have said earlier, and I want to repeat it, whether we will continue to export iron-ore, chrome and all other mined products from our country. We are sending the raw material to foreign countries and finally, get it as value added product. Is it not the time to think in terms of total stoppage

of export of any ore from this country to foreign countries without value addition? Sir, it is the high time to take a decision not to give coal blocks to any private entrepreneur. Mining the coal and iron ore is the right of the people of this country. It should be given to the people of this country. I once again urge to set up a corporation or a public sector company which should produce it — whether it is coal or iron ore or chrome and give it to the person who requires it. Sir, what is happening is, many people in the name of establishing a company are signing agreements, either with the Central Government or the State Government, to take out coal and iron ore as a captive mine. But instead of using it as a captive mine, they are selling it commercially and are using it for other purposes. So, I think, it is high time to take a decision on this issue. The decision which was taken to give it to private parties could not do well. This decision was taken in the interests of our public sector companies be it Eastern Coalfields, Bharat Coking Coal, Central Coalfields, Northern Coalfields, Eastern Coalfields, South-Eastern Coalfields, Mahanadi Coalfields, Central Mine Planning and Singrauli, जो भी है, ये लोग जो काम करते हैं, they are exploring it. Today, there is another apprehension there. Sir, whether it is IT sector or coal sector, if there is a competition between the public sector and the private sector — sometimes, there may be a healthy competition — the private sector people try to allure the officers of public sector companies by promising that after their retirement they will give them jobs in their companies. This is a very serious thing. This is happening in the IT sector and in other public sector companies. The private people influence the officers working in the public sector companies and get the benefits. At the same time, they ensure a better package for these people when they retire.

That is happening in our country. So, my thinking is that we are giving these blocks to the private companies with a view that coal production will be more and coal supply to the power plants will be more. What we have examined in four-five years in our Standing Committee on Energy is that it has not yielded any good results, it has not increased the production of coal and development of coalmines has also not taken place. If it is so, then what is the meaning of giving coal blocks to the private companies? Even private companies are also trying to sell it down and having other contractors to develop it. These things are happening. I do not expect that this policy will give us any good results and will be more helpful in the production of more coal. But, anyhow, we have to admit that coal is very much important for the energy sector, coal is very much important for the small scale industry and for the people who are working down below. Sometimes the small scale industry in my State Orissa and those poor people who are using coal for cooking and for other purposes, they are not getting coal. Now e-tendering has started. A person who is having a dhaba or a person who is having a system in his village, how can he participate in the email tendering? We have a right, the coal producing States have a right, and the people have a right to get coal for small scale industry, for cooking purposes and they have the right to get the benefit of compensation

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which is not being given. They have a right to get employment in this area where coalmines are situated. But they are not getting it. They have also got a right of protecting themselves from the air and water pollution which is being created by the coalmines. Their work has to be appreciated. They are being treated in the coalmine areas as if they are beggars or they are there to get some benefit or some service or transfer or compensation or any other thing. They are the persons who have scarified their land and property in the greater interest of the country as a whole. So, those who are losing land in their villages, we have to appreciate them, we have to give them the benefit. We should thank them because they have sacrificed something which was their personal and which was their individual right in the greater interest of the country. Sir, with these words, I once again thank our Minister who is a very active and dynamic Minister and he will be able to handle and manage well the Coal Ministry. I believe that if he takes initiative and coal production is increased, then that will be more useful for the country. Thank you very much.

श्री प्रकाश जावडेकर (महाराष्ट्र) : उपसभाध्यक्ष महोदय, आज हम एक महत्वपूर्ण energy resource के बारे में चर्चा कर रहे हैं और खूंटिआ जी ने इस पर चर्चा शुरू की। उन्होंने दिल की बात बहुत कही। चूंकि वे सत्ताधारी पार्टी के हैं, इसलिए आखिर में उनको मंत्री जी का गुणगान करना ही पड़ा, लेकिन जो मन की बात थी, जो दिल की बात थी, वह उन्होंने जम कर कही। उन्होंने यह सच्चाई बताई कि इसमें काला बाजारी कैसे है, भ्रष्टाचार कैसे है, प्राइवेट को देने में कैसे अंधाधुंध काला बाजारी हुई, उन्होंने ये सब बातें बताई। लेकिन, देश में जो हो रहा है, मैं उसका एक सीन बताना चाहता हूँ। आपने न्यूज में पढ़ा होगा कि लगभग सारे power plants कोयले के अभाव से जूझ रहे हैं, कहीं एक दिन का स्टॉक है, तो कहीं पांच दिन का स्टॉक है। अपने देश में जो main energy source, कोयला है, उसकी किल्लत के कारण अनेक पॉवर प्रोजेक्ट्स बंद पड़े हैं। Ultra Mega Power Plant के बारे में बहुत advertisement किया गया कि देश में यह नई क्रांति हो रही है, लेकिन आज सबके काम उप्प हो गए हैं। कोयले का लिंकेज न मिलने के कारण Ultra Mega Power Plant का पूरा ultra फेल हो रहा है।

दाम आसमान पर है, पर्यावरण की हानि का मुद्दा भी चर्चा में है और आज स्थिति ऐसी है कि कोयला भी नहीं है तथा गैस भी नहीं है। जो गैस देश में मिल रही थी, उसमें भी कमी आयी है। आपको ताज्जुब होगा कि इस साल हम लगभग 100 मिलियन टन कोयला इम्पोर्ट करेंगे। आज कोयले के बारे में यह स्थिति पैदा हुई है, जिसके कारण बहुत सारे प्रोजेक्ट्स फेल हुए।

मेरे दूसरे सहयोगी वक्ता पॉलिसी फ्रेमवर्क और इसके बारे में विस्तार से बोलेंगे। आज क्या चल रहा है और कैसी बड़ी लूट मची है, उसके में तीन उदाहरण पेश कर रहा हूँ। घोटाला नम्बर वन, कोल ब्लॉक का आवंटन, पीरियड 206 से 2009। वर्ष 2006 का क्या महत्व है? वर्ष 2006 में दो बातें हुई। Auction के जिए आगे कोल ब्लॉक्स बाँटे जाएँगे, यह निर्णय सरकार की तरफ से 2006 में लिया गया और सारी इंडस्ट्रीज़ को यह पता चला कि अब आने वाले दिनों में क़ानून पास होगा और कोयला खदानें केवल नीलामी से बेची जाएँगी। वर्ष 2006 का दूसरा महत्व यह है कि तब कोयला मंत्रालय सीधे प्रधान मंत्री के कब्जे में आया, यानी प्रधान मंत्री ही कोयला मंत्री बने, तो दोनों चीज़ें महत्वपूर्ण हैं। सर चूंकि 75 से 93 परसेंट कोयले का प्रॉडक्शन केवल कोल इंडिया करती थी, इसलिए 1993 में सरकार ने यह तय किया कि खुद

के जो पावर प्रोजेक्ट्स हैं, जो स्टील इंडस्ट्रीज है और जो सीमेंट इंडस्ट्रीज हैं, अगर इन तीनों इंडस्ट्रीज़ के कल-कारखाने कोई कोल ब्लॉक मांगते हैं, तो captive use के लिए उनको वह दिया जाएगा। मेरे पास 1993 से चार्ट है और मेरे सवाल के जवाब में भी मंत्री महोदय न बताया है कि हर साल कभी दो ब्लॉक्स दिये गये, कभी तीन ब्लॉक्स दिये गये। मैं यह निजी कम्पनियों की बात कर रहा हूँ। कभी उनको दो दिये गये, कभी तीन दिये गये, लेकिन 2006 के बाद अचानक जैसे एक 20-20 का मैच शुरू हो गया। हर साल लगभग 20-20 कोल ब्लॉक्स बड़े मायने में प्राइवेट कम्पनियों को दिये गये। 70 billion tonnes of coal reserves of 73 coal blocks, worth Rs. 51 lakh crores, were allotted to 143 private companies. 51 लाख करोड़ रुपये की देश की सम्पत्ति मुफ्त में दे दी गयी। अब सारी चीज़ें मुफ्त में थोड़े ही होती हैं। अन्दर क्या-या होता है, आपको तजुर्बा है और यह सबको मालूम है कि क्या होता है। वोरा जी को उस समय बहुत तकलीफ होती। यह 1700 करोड़ टन कोयला, 51 लाख करोड़ का कोयला, 73 ब्लॉक्स का कोयला 143 कंपनियों को 2006 और 2009 में बाँटा गया, जबकि सरकार ने निर्णय लिया था कि आने वाले दिनों में इसे केवल नीलामी से बेचा जाएगा। मेरा पहला प्रश्न यह है कि क्यों नहीं सरकार ने उस समय नीलामी तक रुकने का फैसला किया? आप नीलामी का कानून एक साल बाद पास कराते, एक साल कोयला खदान नहीं बाँटते और next year से तो सबकी सहमति थी, तब वे auction से बेचे जाते, देश को पैसा मिलता, लेकिन यह नहीं किया गया। इतना ही नहीं, बल्कि आपको ताज्जूब होगा कि इस चार साल के पीरियड में, जिसे मैं black gold rush period कह रहा हूँ, जैसे आपने जवानी में Mackenna's Gold सिनेमा देखी होगी, जिसमें लोग गोल्ड को ढूँढ़ रहे थे, वैसे ही इस काले सोने के लिए भी धूम मची और काूल ब्लॉक्स बाँटे गये। वोरा जी, उस समय की दो तिथियाँ आपको भी याद होंगी। 20 नवम्बर 2008, जब चुनाव आने का समय होता है और उसके बाद 27 फरवरी 2009 को 1500-1500 मिलियन टन के ब्लॉक्स तुरन्त दो लोगों को बाँट दिये जाते हैं। 27.2.2009 से जून तक, यानी जब 2009 का चुनाव होने वाला था, तब केवल तीन महीने में 15 खदानें बाँटी गईं, जैसा आज तक कभी नहीं हुआ। जो चीज़ पाँच-पाँच, दस-दस सालों में नहीं हुई, वह केवल पाँच महीने में हो गयी।

इसका क्या सम्बन्ध है? टाइम टेबल का भी कोई महत्व है और इसलिए जब यह ब्लैक गोल्ड रेस हुई, तब प्रधान मंत्री ही इसके कोयला मंत्री थे। सर, इसमें क्या नहीं है, सब कुछ है। एक हिन्दी सिनेमा में जैसा, जो कुछ होता है, 2जी में भी वैसा ही सब कुछ हुआ और वैसे ही 2जी जैसी हर चीज इसमें भी है। इसको चहेतों को कैसे दिया, उसकी कहानी मैं घोटाला नम्बर-2 में बतलाऊंगा। लेकिन जिनका कुछ नहीं, Captive use में था, जिनकी फैक्टरी खड़ी है उनको देना था, जिनकी फैक्टरी खड़ी नहीं है, जिनकी फैक्टरी की परिमशन भी नहीं है, जिनकी फैक्टरी केवल कागजों और अर्जियों में है, उनको भी कोयला खदानें दी गईं। सर, यह घोटाला है, जिसकी जांच होनी चाहिए। केवल यह ही नहीं, वे खदानें दूसरे को बेची गईं। 2जी में क्या हुआ, 2जी का स्केम क्या है? 2जी में सस्ते में 1650 करोड़ रुपए में लाइसेंस मिला और आगे आधा दस हजार करोड़ में बेच दिया गया। यही तो स्केम है। सर, यह देखो, यह पब्लिक नोटिस है। इसमें एक ग्रेस इण्डस्ट्रीज लिमिटेड है, जो एक पुरानी मेनेजमेंट है। उन्होंने इसमें परचेस किया है, कम्पनी बेची है शेयर्स के द्वारा, क्योंकि चिदम्बरम जी ने रास्ता खोल दिया है कि शेयर का ट्रांसफर हुआ, कम्पनी थोड़ी बेची है। वह कोई भी किसी को दे सकता है। तो शेयर दे दिया। अब इसमें उनकी कुछ सम्पत्ति है, उस कम्पनी की सम्पत्ति है, चन्द्रपुर जिला में लोहारी ईस्ट में 350 एकड़ की कोयला खदान। यह उसकी मुख्य सम्पत्ति है। इसका विवाद लेकर पब्लिक नोटिस दिया है, मैं आपको दे रहा हूं। इससे यह पता चलेगा कि इन्होंने सस्ते में, कोयला खदान फ्री में ली और बहुत महंगी कीमतों में बेची। यह भी हुआ है कि इन्होंने कोयले का उत्पादन किया ही नहीं, जबकि 36 महीने में करना चाहिए था, नहीं किया और कोयला बाजार में बेचा। सर, इसमें 2जी जेसी सिमिलरटी है। इसलिए हम मांग करते हैं और हमने पहले भी मांग की है कि सरकार की जांच पर हमारा भरोसा नहीं है, सुप्रीम कोर्ट की निगरानी में सी.बी.आई. की जांच कराओगे तो परत दर परत खुल जाएगी और 2जी से भी ज्यादा महा घोटाला बाहर आएगा, यही इसकी कहानी है और इसलिए इसकी जांच होनी चाहिए। अब कैग की रिपोर्ट आएगी, बीच

[श्री प्रकाश जावडेकर]

में एक दिन न्यूज आई थी, अभी मैं उसका जिक्र नहीं करुंगा, क्योंकि उनकी जब ऑफिशियल रिपोर्ट आएगी तब और कुछ खुलासा होगा। लेकिन ये सब बातें हो रही हैं। सर, मैं ज्यादा समय नहीं लेना चाहता हूं, संक्षेप में रख रहा हूं।

अब घोटाला नम्बर-2 है, अपने चहेतों को खदान देना। यह है घोटाला, पी.बी घोटाला। आप कहेंगे कि यह पी.बी. क्या है? पी.बी. है, पकड़ी वरवाडी खदान। यह खदान एन.टी.पी.सी. के पास थी। अब एन.टी.पी.सी. तो खुद खदान नहीं करती, वह तो पॉवर जेनरेटर है। तो उन्होंने खदान का कांट्रेक्ट 25 हजार करोड़ का एक consortium को दे दिया। 2006 के बाद consortium में अचानक नई-नई बातें हुईं, क्योंकि अचानक कोयला मंत्री बदल गए। कोयला मंत्री के भाई का जिसमें हिस्सा है वह Minecs Finvest नाम की कम्पनी है, इस कम्पनी का नाम याद रखो, आप भी राजस्थान के हैं। आपको पता होना चाहिए कि यह Minecs Finvest आम कम्पनी नहीं है। खदान का कांट्रेक्ट निकला और इसमें सिर्फ दो ही बिड आईं, जबिक अन्य जगह 6 से 8, 10 बिड आती रही हैं। लेकिन इसमें देखों, मेनेजमेंट कितना परफेक्ट है कि केवल दो ही बिड आई, एक प्राइवेट कम्पनी consortium की और दूसरी है PSU, Singareni Collieries से। यह पात्र है, सब कुछ है तो कौन जीतना चाहिए? आपको भी लगेगा कि इसमें PSU जीतेगी। स्टोरी यही है कि PSU हारती है और प्राइवेट फर्म कांट्रेक्ट जीतती है। वे कैसे जीतती है, यह जो Minecs Finvest है इसको खदान का अनुभव नहीं है। अगर भाई मंत्री है तो फिर क्या-क्या चाहिए? No experience, no financial strength, net worth below Rs. 3 crores और consortium में उनकी भागीदारी टेक्नीकल स्किल पर नहीं है, खदान का कांट्रेक्ट देने के लिए कर सकते हैं। They can swing the deal. क्वात्रोची ने क्या किया था? स्वींग डील, वह ए कम्पनी थी और यह Minecs Finvest, एम.एफ. कम्पनी है। इसलिए इसमें यह काम हुआ। सर, इसमें क्या-क्या बातें हुईं, मैं आपको स्पेसिफिक बतला रहा हूं।

एन.टी.पी.सी. द्वारा कोल की जो अवार्ड प्राइस दी गयी, वह 200 रुपए प्रति टन ज्यादा दी गयी, मतलब contract भी और ऊपर से पैसे भी और केवल इस से लाभ नहीं हुआ। सर, यह काम कम्पनी को ख़ुद के पैसे से करना चाहिए, लेकिन एन.टी.पी.सी. मेहरबान है। फिर कोई कोयला मंत्री है और एन.टी.पी. भी मेहरबनान है। तो 200 करोड़ ज्यादा दे दिया। आप खनन भी करो, प्रॉफिट भी लो और हम से खर्चे के लिए 200 करोड़ और ले लो। उनको खर्चे के लिए 200 करोड़ और दे दिया। फिर उस रीजन में जितना खनन का खर्च है, उससे ज्यादा खर्च हुआ। सर, यह प्रकाश जावडेकर नहीं कह रहा है क्योंकि हम तो technical expert नहीं है; ये एन.टी.पी.सी. के Advisors कह रहे हैं। अब उसके Advisors हैं-मैकॉन, सी.एम.पी.डी.आई.। यह सी.एम.पी.डी.आई. कौन है? एक तरह से जेसे डायरेक्टर, हाइड्रो-कार्बन होता है, वैसे हैं। फिर negotiations में दो साल लगे जबिक कोई भी इतना लम्बा समय नहीं देता क्योंकि यह सी.वी.सी. की गाइडलाइंस के खिलाफ है, लेकिन ये negotiations करते रहे और कम्पनी मांगती रही और एन.टी.पी.सी. देती रही। लेकिन जैसे ही negotiations समाप्त हुईं, दो महीने में तुरंत डायरेक्टर्स की चार मीटिंग्स होती हैं। हर 15 दिन में वे मीटिंग करते हैं। यहां जल्दबाजी होती है और तुरंत contract दे दिया जाता है। सर, 25 हजार करोड़ का contract दिया और कैबिनेट को बताया भी नहीं, कैबिनेट के पास नोट भी नहीं भेजा। सी.सी.एफ.आई. की जो बॉडी है, उसको भी नहीं बताया गया जिससे the loss to NTPC is of Rs. 6000 crores. यह आपने एक कम्पनी को 6000 करोड़ को मुनाफा पहुंचाने के लिए किया है। इसलिए इसकी भी जांच होनी चाहिए।

सर, घोटाला नंबर 3, सिस्टम से सम्बंधित है। कोल इंडिया 10 परसेंट कोल auction करती है। इसे e-auction कहते हैं। यह किसी को अच्छा लगेगा, लेकिन यह क्यों शुक्त हुआ? यह छोटे-छोटे उद्योगों को छोटी मात्रा में कोयला देने के लिए किया जाता है। इसके लिए यह e-auction शुरू हुआ। अब scarcity है तो प्राइस बढ़ती है, लेकिन यह कोयला ट्रेडर को बेचा जाता है। इस में ट्रेडर को भी हिस्सा देने की अनुमति है। ऐसा क्यों है? दरअसल यह छोटे उद्योगों को मिलना चाहिए, लेकिन ट्रेडर लेगा और फिर वह चार गुना दाम पर छोटे उद्योगों को बेचेगा जब कि छोटे उद्योग कोयले की कीमत देते-देते मरते हैं और यह चेन उनको मदद करती है। तो यह एक बड़ा घोटाला है और कितने घोटाले बताऊं। आप कोयले को कितना भी घिसो, वह काला ही होता है। सर, इस में सरकार की प्रतिक्रिया साफ है। हमने बोफोर्स पर भी इनका मत सुना है। हम उसे भूले नहीं हैं। This is not true. This is baseless. विपक्ष ने जो भी आरोप लगाए हैं, वे सारे गलत हैं। फिर ये कहते हैं कि कोई middlemen नहीं था, किसी को लाभ नहीं दिया है। फिर कहते हैं इसमें कोई पी.एम. नहीं थे, पी.एम. का कतई संबंध नहीं है। फिर कहते हैं मैं नहीं था, मेरे रिश्तेदार नहीं थे, यानी ऐसे क्रम में भी देश ने उस घोटाले का समर्थन करते हुए इन्हें देखा है और इस में भी आगे आने वाले समय में यही होगा। सर, दो-तीन मिनट और लूंगा।

सर, कोल इंडिया का मूल उद्देश्य क्या था? मैं अभी दो-तीन पॉइंट्स जिन्हें खूंटिआ जी ने टच किया है, उनके बारे में भी बताना चाहूंगा। वे भी मजदूर नेता हैं। सर, मजदूरों को शोषण रोकने के लिए कोल इंडिया बनी जिस में आठ लाख मजदूर थे और अब साढ़े 3 लाख हैं और 2016 के प्लान में 2 लाख रह जाएंगे। इस तरह मजदूरों का शोषण खत्म क्योंकि मजदूर ही खत्म होगा। सर, जब मजदूर नहीं रहेंगे तो शोषण होने का सवाल कहां रहा? आपके उद्देश्य की पूर्ति हो गयी। अब इनका यह काम भी चल रहा है।

सर, inefficiency के बारे में क्या कहें! निजी कम्पनियों का per tonne खनन का खर्च 400 रुपए है जब कि कोल इंडिया का 800 रुपए है। मंत्री जी, बताएं कि ऐसा क्यों है? आप पहले linkage देते थे, अब क्यों नहीं दे रहे हो? आप State agency को मंथली कोटा देते हैं। मैं महाराष्ट्र से आता हूं। NSSIDC है, छोटे उद्योगों को 42000 टन देने के लिए और 7 लाख टन उनको हर माह देते हैं। उस में सब से ज्यादा corruption है, सब से ज्यादा घोटाला भी उसी में है। आपने ऐसी एजेंसीज क्यों तैयार कीं हैं? आप उद्योगों को डायरेक्टली मदद करो, उनको आप डायरेक्टली attend करो, कोटे की पॉलिसी तय करो।

सर, आखिर में मैं एक सुझाव देना चाहता हूं।

Discussion on the...

उपसभाध्यक्ष (डा. ई.एम. सुदर्शन नाच्चीयप्पन) : जावडेकर जी, आपकी पार्टी के दो स्पीकर्स और हैं।

श्री प्रकाश जावडेकर: सर, लास्ट वन मिनट। मैं एक मांग करता हूँ, क्योंकि कोयले का महत्व बहुत है और आने वाले पचास-सौ साल तक यह रहने वाला है, इसलिए एक पॉलिसी तय करो। उस पॉलिसी के तहत बिना डिसक्रिमिनेशन व्यवहार करो. जो उद्योग हैं उनको ही दो. मिडल-मैन को बीच में मत लाओ। अगर ब्लॉक्स देते हो उसकी सारी परिमशंस एन्वायरमेंट, फोरेस्ट आदि की लेकर दो, क्योंकि एक बार आपने ब्लॉक दे दिया तो वह दर-दर भटकता रहेगा, फिर उसको कहीं कुछ नहीं मिलेगा और ब्लॉक्स बंद पड़े रहेंगे, इसलिए ऑल क्लीयरेन्स लेने का काम कोयला मिनिस्ट्री को करना चाहिए और उसके बाद देना चाहिए। पीएसयू की स्टैंडिंग कमेटी में हमने देखा है कि विशाखापट्टनम का प्लांट, जो नेहरू जी के सपने से तैयार हुआ था, उसे ऐसी कोल खदानें दी हैं, जिनमें से कोई कोल निकाल ही नहीं सकता। जो भी बोगस कोल ब्लॉक्स हैं, वे पी.एस.यूस. को दिए जाते हैं और जो अच्छे हैं वे प्राइवेट को दिए जाते हैं। यह सारा सिलसिला है।

सर, मेरी एक और मांग है, क्योंकि हम मुवमेंट के लोग हैं, कि पहले पुनर्वास करो, यानी जिन पर परिणाम होने वाला है उनका पहले पुनर्वास होगा, उसके बाद फिर निर्माण, फिर खनन। इस पॉलिसी की भी जरूरत है। अगर यह करेंगे, तो कुछ इस चर्चा का लाभ होगा। इसके साथ ही जो मैंने दो-तीन घोटाले कहे हैं, उनका मुझे जवाब भी चाहिए और उनकी जांच भी चाहिए। हम इसको छोड़ेंगे नहीं। बहुत-बहुत धन्यवाद।

श्री वीर सिंह (उत्तर प्रदेश): मान्यवर, आपने मुझे कोयला मंत्रालय के कार्यकरण की चर्चा पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपका धन्यवाद अदा करता हूँ।

...Ministry of Coal

[श्री वीर सिंह]

मान्यवर, कोयला हमारे देश की अर्थ व्यवस्था पर काफी प्रभाव डालता है। कोयला भारत में विद्युत का उत्पादन करने के लिए ऊर्जा का सर्वाधिक महत्वपूर्ण स्रोत है। विद्युत का अधिकांश उत्पादन तापीय विद्युत-गृहों से होता है, जो फीड स्टॉक के रूप में कोयले पर निर्भर होता है। इसके अतिरिक्त इस्पात, सीमेंट, उर्वरक रसायन, कोयला जैसे अन्य क्षेत्र तथा बड़ी संख्या में मध्यम तथा लघु उद्योग अपने प्रचालनों तथा ऊर्जा की आवश्यकताओं के लिए कोयले पर निर्भर होते हैं। यद्यपि परिवहन क्षेत्र में रेलवे द्वारा स्टीक इंजनों को धीरे-धीरे समाप्त किए जाने के कारण कोयले का प्रत्यक्ष उपभोग नाममात्र है, किन्तु रेलवे के विद्युतीकरण कर्षण में वृद्धि कोयला से परिवर्तित विद्युत ऊर्जा पर निर्भर है। अतएव कोयला मंत्रालय देश के कोयला स्रोतों को इस तरह से विकसित करने में लगा है, जिससे विभिन्न उपभोक्ता क्षेत्रों की कोयले की आवश्यकताएं पूर्ण रूप से पूरी हों और तेल, आयातित कोयले पर उनकी निर्भरता न्यूनतम रहे।

मान्यवर, कुछ नीतिगत पहल की गई है, छोटे तथा मध्यम क्षेत्र के उपभोक्ताओं को कोयले की आपूर्ति के लिए। नई कोयला वितरण नीति (एनसीडीपी) जो 18 अक्तूबर, 2007 से लागू है, इसके अंतर्गत 4200 टन प्रतिवर्ष कोयले की वार्षिक आवश्यकता वाले उपभोक्ताओं को राज्य सरकार द्वारा नामित एजेन्सियों के माध्यम से वितरण के लिए 8 मीट्रिक टन कोयला निर्धारित किया गया है। ये एजेन्सियां राज्य सरकार की एजेन्सियों, केन्द्र सरकार की एजेन्सियों, राष्ट्रीय सहकारी उपभोक्ता संघ (एनसीसीएफ), राष्ट्रीय लघु उद्योग निगम (एनएसआईसी) इत्यादि अथवा वे उद्योग संघ हो सकते हैं, जिन्हें राज्य सरकार उचित समझती हो। इस प्रकार से अधिसूचित एजेन्सी को कोयला कंपनी के साथ एफएसए करार करना अपेक्षित होगा। इस प्रकार से अधिसूचित एजेन्सी तब तक कोयले का वितरण करना जारी रखेगी, जब तक राज्य सरकार उसकी अधिसूचना को रद्द करने का निर्णय न ले। ये राज्य सरकार, केन्द्र सरकार की एजेन्सियां अपने निजी वितरण तंत्र बनाने के लिए स्वतंत्र होंगी, लेकिन उस तंत्र को आम लोगों को विश्वास प्राप्त हो और उसके फलस्वरूप कोयले का वितरण पारदर्शी तरीके से हो सके। संबंधित राज्य सरकारों और केन्द्र सरकार के विभाग, जिनका इन एजेन्सियों पर प्रशासनिक नियंत्रण हो, यह सुनिश्चित करने के लिए जिम्मेदार होंगे कि लक्षित उपभोक्ता के लिए आवंटित कोयले का वितरण उचित और पारदर्शी तरीके से हो और इसके दुरुपयोग को रोकने के लिए उपयुक्त कार्रवाई की जाए।

ऐसी एजेंसियों से वसूला गया मूल्य FSA करार करने वाले अन्य उपभोक्ताओं का यथा लागू अधिसूचित मूल्य होगा, लेकिन वह एजेंसी अपने उपभोक्ताओं से कोयला कम्पनी द्वारा वसूले जाने वाले आधार मूल्य के अलावा वास्तविक धारा और सेवा प्रभार के रूप में 5 प्रतिशत तक वसूलने की हकदार होगी।

मान्यवर, आज कोयले के उत्पादन के वृद्धि करने की पहल की गई है, क्योंकि इसकी आज के परिवर्तन के युग में अति आवश्यकता है। कोयला मंत्रालय द्वारा कोयले के उत्पादन के लिए सार्थक कदम उठाए गए हैं। स्वदेशी कोयले के उत्पादन में वृद्धि करने के लिए कोल इंडिया लिमिटेड ने बहुत से उपाय किए हैं। सतत खनिक और शटल कार युग्म वाले व्यापक उत्पादन प्रौद्योगिकी और SDL/HHD, जिसमें उच्च गति से यांत्रिकीकृत ड्रिलिंग आदि की सुविधा हो, को Geo Mining अनुकूल स्थितियों में लागू किया गया है। अत्याधुनिक प्रौद्योगिकी के साथ कुछ भूमिगत कोयला खानों और ब्लॉकों की पहचान उच्च क्षमता के विकास, निर्माण और प्रचालन के लिए की गई है। इसके साथ ही उच्च क्षमता वाले उपकरणों का bench height and stripping ratio के अनुरूप उन्नयन किया गया है। विभिन्न सहायक कम्पनियों में रेलवे अवसंरचना सुविधाओं में वृद्धि का कार्य प्रगति पर है। उपकरणों की उपयोगिता में सुधार किया जा रहा है और परियोजनाओं का समय पर कार्यान्वयन किया जा रहा है। इसके साथ ही सभी नयी खानों का यंत्रीकृत किया जा रहा है। इसी तरह भूमिगत तथा ओपनकास्ट, दोनों खानों में उत्पादकता बढ़ाने का प्रयास किया जा रहा है।

मान्यवर, कोल ब्लॉक के आवंटन के पारदर्शिता नहीं है। पारदर्शिता लाने के लिए कोयला मंत्रालय द्वारा

काफी प्रयास किए गए हैं, किंतु अभी भी पारदर्शिता नहीं आ पाई है। इसलिए इस दिशा में सार्थक कदम उठाने की आवश्यकता है।

उपसभाध्यक्ष महोदय, कैप्टिव ब्लॉकों से कोयले का उत्पादन होता है। कोयला नियंत्रक संगठन, कोलकाता द्वारा दी गई सूचना के अनुसार आवंटित कोयला ब्लॉकों में से 28 ब्लॉकों ने उत्पादन शुरू कर दिया है। वर्ष 2011-12 में (नवंबर, 2011 तक) यह उत्पादन 758 मीट्रिक टन (अनंतिम) है। कैप्टिव उपयोग के लिए कोयला ब्लॉकों का आवंटन करने के लिए प्रतिस्पर्द्धी बोली द्वारा नीलामी प्रणाली की शुरुआत की गई है। अपेक्षाकृत अधिक पारदर्शिता लाने के उद्देश्य से खान एवं खनिज (विकास एवं विनियम) संशोधन अधिनियम, 2010 में ऐसी शर्तों जिन्हें निर्धारित किया जाए, पर प्रतिस्पर्द्धी बोली द्वारा नीलामी के माध्यम से कोयला और लिग्नाइट वाले क्षेत्र के संबंध में टोह की अनुमित, पूर्वेक्षण लाइसेंस तथा खनन पट्टा दने के प्रावधान करने के वास्ते ९ सितंबर, २०१० को भारत के राजपत्र (असाधारण) में अधिसूचित किया गया है। इस अधिनियम में सरकारी कम्पनी अथवा निगम को खनन अथवा ऐसे अन्य विशिष्ट अन्त्यक उपयोग के लिए आवंटन पर विचार किया गया है।

मान्यवर, कोयला विभाग में काफी तादाद में अनुसूचित जाति, अनुसूचित जनजाति व पिछड़े वर्गों के सभी श्रेणी के पद वर्षों से रिक्त पड़े हुए हैं, जिन्हें अभी तक नहीं भरा गया है। मैं माननीय मंत्री जी से आग्रह करूंगा कि विशेष अभियान चलाकर अनुसूचित जाति और अनुसूचित जनजाति के रिक्त पड़े पदों को शीघ्र भरा जाए। में माननीय मंत्री जी से यह भी जानना चाहूंगा कि अब तक कोल सैक्टर में अनुसूचित जाति, अनुसूचित जनजाति तथा पिछड़े वर्गों की कुल कितनी रिक्तियां पड़ी हुई हैं और ये अभी तक क्यों नहीं भरी गईं तथा इसके क्या कारण रहे हैं?

मान्यवर, कोयले की नीलामी के संबंध में अभी हमारे विपक्ष के साथी ने बड़े विस्तार से बताया है। NCDP ने ई-नीलामी के माध्यम से कोयले की बिक्री के लिए एक नई योजना आरम्भ करने का मार्ग प्रशस्त किया है। ई-नीलामी दो तरह की होती है, अर्थात मौके पर ई-नीलामी और फॉरवर्ड। मौके पर ई-नीलामी NCDP की पूर्व प्रचलित पुरानी ई-नीलामी योजना जैसी ही है, जिसमें कोई भी इच्छुक क्रेता नीलामी में भाग ले सकता है।

फॉवर्ड ई-नीलामी के मामले में केवल अंत्य प्रयोक्ता वास्तविक उपभोक्ता पात्र है, जिसे एक वर्ष की लंबी अवधि के दौरान कोयला आपूर्ति का आश्वासन मिला हुआ है। प्रत्येक फॉवर्ड ई-नीलामी 12 महीने की अवधि के लिए होगी, जिसमें प्रत्येक तिमाही के बाद चौथी तिमाही होगी। उपभोक्ताओं को एक बार में किसी एक तिमाही अथवा सभी पेशकश के लिए चयनित संसाधनों में कम से कम 15 दिन के उत्पादन का अतिरिक्त भंडार और एफएसए के अंतर्गत उपभोक्ताओं को सामान्य प्रेषण सुनिश्चित करने के बाद ही होता है, जबकि मूल्य के रूप में वह अधिसूचित मूल्य से 30 प्रतिशत अधिक होता है।

मान्यवर, फॉवर्ड ई-नीलामी के मामले में चल रहा है अथवा नहीं, कोयले की सभी श्रेणी के कोयले का अधिसूचित मूल्य जमा कोयले के अधिसूचित मूल्य का 60 प्रतिशत निर्धारित होता है, जबकि मौके पर ई-नीलामी नवम्बर, 2007 से लागू है। फॉवर्ड ई-नीलामी अगस्त, 2009 से शुरू हुई। प्रारम्भ में फॉवर्ड ई-नीलामी के अंतर्गत रिजर्व मूल्य का निर्धारण उत्पादन की लागत, जमा उचित रिटर्न अथवा अधिसूचित मूल्य से 100 प्रतिशत ज्यादा, इसमें से जो भी कम होने के रूप में किया गया था, जो 31.3.2010 तक जारी रहा। चूंकि यह नोट किया गया था कि इस प्रकार के अधिक रिज़र्व मूल्य बाधक बन रहे हैं और इससे वास्तविक निष्पादन में रुकावट पैदा हो रही है, तो वर्ष के प्रारम्भ में रिज़र्व मूल्य अधिसूचित मूल्य से 80 प्रतिशत अधिक तक कम कर दिया गया था। तब भी निष्पादन उत्साहजनक नहीं पाया गया, इसलिए वर्ष के मध्य में रिज़र्व मूल्य को और अधिक घटाकर 60 प्रतिशत कर दिया गया है। एनसीडीपी के अंतर्गत सीआईएल को यह अधिकार दिया है कि वह सीआईएल

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[श्री वीर सिंह]

के अनुमानित वार्षिक उत्पादन के लगभग 10 प्रतिशत की पेशकश करे और सफल बोलीदाताओं को आवंटित मात्रा 10 प्रतिशत अथवा उससे अधिक रही है। मान्यवर, सरकार की यह जो कोयले की नीलामी योजना है, इसकी ओर भी सार्थक कदम उठाने की आवश्यकता है।

मान्यवर, कोयला सेक्टर में आए दिन दुर्घटनाएं होती रहती हैं, जैसे कोयला खदानों का ढहना, कोयला खदानों में आग लगना आदि, जिनमें बहुत से मज़दुरों की मृत्यू हो जाती है और कुछ अपंग हो जाते हैं। सरकार के माध्यम से उनको जो सहायता दी जाती है, वह पर्याप्त नहीं है, किंतु जो सहायता दी भी जाती है, पहले तो वह पर्याप्त नहीं है और दूसरे, वह उन्हें समय से नहीं मिलती है। साथ ही खदानों में ज्यादातर काम करने वाले मज़दूर अनुसूचित जाति और जनजाति के हैं और सरकार उनकी तरफ विशेष ध्यान नहीं देती, न उनके बच्चों की शिक्षा के प्रति, न उनके रहन-सहन के प्रति और न उनके स्वास्थ्य के प्रति। इस प्रकार मज़दूरों का सरकार के माध्यम से हनन हो रहा है। इसके साथ ही मैं माननीय मंत्री जी से आग्रह करूंगा कि जो लाखों मज़दूर दुर्घटनाओं में मृत्यु को प्राप्त हो जाते हैं, उनके आश्रितों की तरफ सरकार को ध्यान देना चाहिए। मृतकों के स्थान पर उनके आश्रितों को समय से नौकरी मिलनी चाहिए. उनके स्वास्थ्य के बारे में सरकार को सोचना चाहिए और उनके रहन-सहन के बारे में भी सोचना चाहिए। मान्यवर, ज्यादा न कहते हए मैं आपका धन्यवाद करता हूं और अपनी बात समाप्त करता हूं।

SHRI SHYAMAL CHAKRABORTY (West Bengal): Mr. Vice-Chairman, Sir, I thank you for giving me the opportunity to participate in the debate. Sir, due to constraint of time, I would like to enter the subject directly. As I am a trade union worker, it is my ardent duty to focus on the legitimate demands of the workers, which have not been fulfilled so far.

Sir, I would like to draw the attention of the hon. Minister in this regard and I would like him to understand and realize the agony of the workers and their legitimate rights. Sir, there are 3½ lakh permanent employees, and, more or less, a similar number of contract workers are employed in the coal mines in our country.

The contract workers have been appointed violating the Contract Workers Act, 1970. Sir, I repeat that the contract workers have been appointed violating the Contract Workers Act, 1970. The Act laid down the principle of appointing permanent workers in perennial type of jobs. But the managements of the coal mines which are units of the public sector companies themselves are violating the country's laws. In the face of a proposed strike of coal mine workers, the Government had committed that it would fix the salary of the contract workers in parity with the permanent workers. I repeat, Sir, in the face of the proposed strike of the coal mine workers, the Government had committed that it would fix the salary of the contract workers in parity with the permanent workers. They also committed that it will be settled in two months, but already four months have elapsed but not a single step has been taken by the Government.

Now, I would like to come to one of the grievances of the workers. Take the instance of safety measures. Some hon. Members have already spoken about it. In this area, the Government is very much reluctant and casual. This is being revealed and exposed day by day. I don't know whether the Government has any information as to how many contract workers have died due to accidents and how many lives would be saved if minimum norms of safety would be maintained. So, I demand from the Minister to have some opinion about that or information about that or his attitude about that.

I will now come to the question of hospitals. The hospitals are in deplorable condition due to inadequate facilities. Does the Minister know how the workers are denied proper treatment? In this regard, I would like to bring to your notice that the foundation stone of a super specialty hospital meant for the coal workers was laid in Kolkata some years back by the then Minister for Coal. But nothing has been done so far. Not even a single farthing has been allotted for the so-called project. The foundation stone has stood for a long time as an example of hollow promise of a Central Minister's concern. Again, the Government promised to sanction permission for the retired employees enabling them to get the privilege of the hospital facilities after retirement. The commitment has not been fulfilled so far. The commitment to provide pension benefits is still not getting any impetus.

Sir, I will now speak about education of the children of the coal workers. The children of the employees are entitled to avail free education in the IT institutions. I appreciate that. But, unfortunately, employees' children do not get free education at primary and secondary level. I demand an assurance from the Minister for making provision for free education for all the children of the workers.

Coming to the coal price, it depends on the whims of the coal management. The Government has set up regulatory commissions for many consumer products. Electricity is one of them. In spite of the demand from many quarters of the country to set up a regulatory commission for the price of coal, the Government did not take any step to set up any commission. On the contrary, the Government seems to appreciate the price hike of coal. The unrestricted regular price hike is contributing to increase in the prices of electricity, steel, cement, bricks and many other commodities. Moreover, adding fuel to the fire, the Railways enhanced freight of coal. This also contributed to the increase in prices.

Then, Sir, a Master Plan was prepared dealing with the fire subsidence, rehabilitation and diversion of surface to the infrastructure in Jharia and Raniganj coal fields.

The Government sanctioned approximately Rs.9,773 crore for it. It's to be implemented in ten years. But the performance is appalling. In the year 2011-12, Rs.420 crore were allotted for this purpose, but only Rs.365 crore have been utilised. The situation in Raniganj and Jharia is deteriorating very fast. A monitoring committee has been formed under the chairmanship of the Secretary of the Coal Ministry to monitor and ensure proper implementation of remedial measures for fire subsidence and

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rehabilitation of affected areas of Raniganj and Jharia. I hope the Chairman will monitor it very seriously to remove the apprehension in the minds of the people.

Now, I come to the issue of abandoned collieries. Almost every abandoned colliery has become a menace. Management of collieries hardly obey the required norm at the time of abandonment and they become accident prone. Serious accidents often take place. I request the Minister to have a kind look at this project in the interest of the lakhs of people living in Jharia and Raniganj areas.

Power sector is generally dependent on coal supplies because most of our power stations are thermal power projects. Due to the inability of the Coal India Limited to supply the required quantity of coal to the thermal power stations, they are unable to meet the expected level of power generation. The picture may be clear if we take a look at the coal supply.

The total demand of coal in the country in the terminal year of the Eleventh Plan was 713 million tonnes whereas the indigenous availability was 120 million tonnes. Due to availability constraints, the Coal India Limited decided to allot only 50 per cent of the normative requirement of any consumer, including power stations, in future. This is the major obstacle in increasing power generation in our country.

Now, I come to the issue of Coal Distribution Policy. Another problem is quite relevant here. The new Coal Distribution Policy that has been put into effect comes under the Fuel Supply Agreement. But the problem is that normative requirement is equal to 90 per cent of the load factor. But this also is valid for the power stations which had been commissioned before 1st April 2009. So, the newer power-generating stations are in great inconvenience. It is evident that the future of the coal demand and supply scenario is quite gloomy.

Distribution of coal blocks was mentioned here. The Government has been allotting open cast coal blocks to different PSUs to boost power generation. But many PSUs, instead of exploring the allotted blocks, are giving them back. Why is this happening? It seems that there are two main reasons behind this. When you are allotting the blocks, you are demanding every possible clearance from the PSU. This is taking a long time and the PSU is getting discouraged.

There are no policy guidelines available at present for allocation of alternative coal blocks. There are no coal blocks identified and earmarked for allocation. In my opinion, other than PSUs, coal blocks should not be allotted to any private party.

Damodar Valley Corporation was allocated Kasta coal blocks with combined geological reserves of 986 MT. But it has returned that. Since it has already been referred to, I am not going into the details of it.

West Bengal has been deprived of royalty from coal for the past few years. It was deprived when the Left Front Government was there. Now there is non-Left Government, but the situation remains the same. The people of West Bengal are deprived of that.

Now, there is a problem of land acquisition. This is obvious, because throughout the country, there is a rising movement against land acquisition by different agencies. The basic hurdle is inadequate compensation. Moreover, there is the issue of the interest of persons affected or displaced by the project.

This problem can only be resolved by increasing the compensation package on the basis of market rates. If this is not done, the problem will remain unresolved and coal production will suffer.

The company should adopt a clear-cut policy towards the extension of benefits of rehabilitation. There should be RR package and employment to affected persons.

Now, I come to another point. A lot of illegal coal mines are there in those areas and a large number of coal mafias has emerged, being abetted by a section of management, police administration and political leaders. So, this should be treated very seriously and it should be taken into consideration. The Government should take serious stand on this. Thank you.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Thank you. Now, Shri Sukhendu Sekhar Roy. Your Party has another speaker. So, you confine yourself to four minutes.

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, I will concentrate only on one issue. I would like to invite the kind attention of the hon. Minister to only one fact that Bengal's only coal producing company, Eastern Coalfields Limited, produces around 31 million tonnes of coal each year. Of this, 19 million tonnes is produced in Raniganj area in Bengal and the remaining 12 million tonnes in Jharkhand. Out of 19 million tonnes produced in Bengal, 12 million tonnes are super high grades, that is, categorised as grade A and B. None of the remaining seven subsidiaries produce such high grades. I urge upon the Ministry of Coal to consider payment of royalty to the State of West Bengal with arrears at revised rate. Because the States are constitutionally entitled to levy both cess on coal-bearing land and royalty on coal in view of Entry 49 and Entry 50 of the State List. In the case of royalty on coal, rates are determined by the Central Government in terms of Section 9 of the Mines and Minerals (Regulation and Development) Act, 1957. The constitutional validity of collection of both coal royalty and cess on coal-bearing land was upheld by the apex court in 2004 even though the State of West Bengal has been arbitrarily denied benefits of revision of coal royalty rate for the past two decades resulting in loss of arrear revenue to the extent of

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more than Rs.5000 crore. It is in a situation when the State is reeling under acute financial crisis with a debt burden of over Rs.2 lakh crore, it is high time for the Coal Ministry that they should consider this particular aspect.

Now, a question may be raised whether both cess and royalty can go together. This is a complete myth and false notion and this question cannot be raised because both cess and royalty can be collected under the present conditions but for that, the UPA Government will have to work out a long-term programme to enhance production in ECL by at least four times in the next few years. If other subsidiaries can have more production, why is ECL lagging behind? The Coal Ministry has to look into that. ...(Interruptions)...

The Coal Ministry must not deprive the State from enjoying both royalty and cess at the rate of 39 per cent to help fund and develop social sector schemes. So many schemes are coming up and the State will have to take the burden of the State's share in them. So, it's a major area. The coal-producing States like West Bengal, after the verdict of the apex court, are entitled to both cess and royalty which is being denied. The sooner the UPA Government and CIL disabuse itself of such a charge, the better it will be. We demand royalty of 14 per cent and cess of 25 per cent on ECL coal for the State's development. We demand this for the benefit of the people of Bengal and also to help strengthen the historic process of reconstruction, which has been undertaken by a newly elected Maa Maati Maanush Government under the leadership of Ms. Mamata Banerjee. Thank you.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Thank you. Shri Naresh Agrawal is not here. Now, Shrimati Vasanthi Stanley. Kindly confine yourself to the time.

SHRIMATI VASANTHI STANLEY (Tamil Nadu): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity to speak on the working of the Ministry of Coal.

(THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair)

This Ministry deals with the supply of coal. In turn it helps generation of power which is very much necessary for small, medium and big industries. If this Ministry is not functioning properly, it affects all others including the common man in the country.

I am really disappointed with the Demands for Grants of the Ministry for 2012-13. There has been no increase in the Budget Estimate since last year. The Budget Estimate of the total demand for grants for 2012-13 is forecast to be 5 per cent lower than the Revised Estimate for 2011-12.

In the Eleventh Plan, the overall projection of coal production was 680 metric

tonnes in 2011-12. The actual coal production achieved by Coal India Limited, during 2011-12 was 436 metric tonnes as against original projection of 486 metric tonnes during the mid-term review of the 11th Plan, and the initial projection was 520 metric tonnes. There have been significant variations between the targeted and achieved quantities of coal production between 2008-09 and 2010-11.

The Planning Commission/Ministry of Coal has estimated the demand for coal in 2011-12 to be around 696 metric tonnes. The corresponding supply by CIL in 2011-12 was 433 metric tonnes. According to the Central Electricity Authority, 34 thermal based power stations had a coal stock of less than seven days as on 29th February, 2012. I am extremely concerned over these statistics that are highly disappointing. If the projection is like this how we will be able to achieve the production of power and support other industries also.

The only heartening thing in the Annual Report is that the Ministry is drafting a Bill on the setting up of a coal regulator. Unlike the power sector, the coal sector does not have an independent regulator. This regulator should ensure power generating companies, quality and quantity of supply. The quality of coal supplied from our own companies is not of better quality. Therefore, it affects the power generating machinery. They are prone to the poor quality of coal. They need repairs. There is a lot of maintenance. As a result of all these things it affects power generation. Therefore, I welcome the suggestion of the Ministry to bring forward the Coal Regulatory Authority Bill. This will help in determining the price of raw, washed coal and other byproducts generated during coal washing, monitoring the utilisation of development funds, coal sampling and penalising defaulting developers, etc., to name a few.

I am, however, concerned here that there is no appellate authority for coal unlike in the power sector that has the Appellate Tribunal for Electricity (ATE). I hope the Ministry will examine this matter.

As per the existing laws, the penalty for supply of coal falling below 80 per cent would be activated only after three years and would be 0.01 per cent of the shortfall. This is not at all on a par with the real demand. Therefore, penalties should be increased for shortfalls in quality and quantity.

The Standing Committee Reports are really very good and I would like the Ministry to take a very serious note of each and every Report, especially, regarding illegal mining and all that.

Sir, I would like to use this opportunity, especially, to talk about certain concerns that the Standing Committee on Coal and Steel has brought out in the last few Reports. I do hope that the Ministry has given serious consideration to these matters. Firstly, there is a need for the Ministry to prepare a realistic Budget Estimates. This has been

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highlighted in the Standing Committee recommendations. The fact that the ongoing projects should be implemented on a fast-track basis to avoid under utilisation of scarce funds was also brought out in the Reports. It appears odd, as the Committee noticed, that while physical targets of regional exploration of coal and lignite had been increased for 2011-12 as compared to the preceding year, budget allocation for these schemes has been reduced. I would like to know how the increased target and the reduced allocations can be reconciled. This can never go together. I request the hon. Minister to give serious consideration to this and take serious steps in this regard.

Some of the persistent problems—other Members have also discussed them that are faced by this sector include adulteration of coal, illegal mining, mismatch between demand and supply of coal, etc. ...(Time-bell rings)... Just one minute, Sir. I will finish. A comprehensive action plan to avoid perennial problems affecting coal production must be prepared with respect to this. As the Committee has rightly stated, the obstacles should be anticipated and the Ministry should be prepared, and not in the last minute.

As regards environmental clearance, it is always required. It is not a new thing that we need clearance from the Ministry of Environment and Forests. I hope that they have a Coordination Committee to hasten up the process. Then, there is theft of coal and illegal mining. All these suggestions of the Standing Committee, the inclusion of CISF and all that are good. I hope that the Ministry will follow them.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): All right.

SHRIMATI VASANTHI STANLEY: The next point is the CAG Report.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Please conclude.

SHRIMATI VASANTHI STANLEY: Just one minute, Sir. The main thing is that the CIL needs to review its CSR policy and ensure its implementation through effective utilisation of funds. Environmental issues need to be effectively taken into consideration. I believe that the CIL needs to improve its environmental performance, given the fact that mining can be environmentally regressive. The safety of mines is another very grave matter and it has to be addressed.

As regards the CAG Report, Sir, I hope that he will be really serious, at least, in future. He must have, at least, by this time, realised that everything can't be measured in terms of money only, that is, in terms of profit and loss only. Even before the CAG Report is being tabled, a huge amount of loss of revenue was reported. It was reflected in the media also which is affecting the functioning of the whole Government. You should also be concerned with that, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Yes, please.

SHRIMATI VASANTHI STANLEY: Sir, last but not the least, I am an M.P. coming from Tamil Nadu. The whole of Tamil Nadu is now reeling under power crisis. I urge upon the Ministry to review the penalty measures and ensure that, especially, those States which are suffering from power crisis should be given due consideration and there should be uninterrupted supply of coal. Thank you, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you very much. Shri Pyarimohan Mohapatra.

SHRI PYARIMOHAN MOHAPATRA (Odisha): Sir, there is very little time. So, I will just mention some points. First relates to the statement by Shri Rama Chandra Khuntia, the hon. Member, who piloted the discussion from the treasury benches. That was the biggest criticism of the functioning of this Ministry. Except on one issue, I would like to associate with his version. The one issue is regarding the criticism of the present Chief Minister of Odisha as to why he did not increase the royalty when he was the Minister in the NDA regime. He was gloating over the fact that a 14 per cent increase had taken place. Royalty is at 14 per cent. What kind of gloating is this! Two issues are here in royalty. One is that you are now doing it under a hybrid formula, whereas you should be giving royalty on ad valorem basis on the market price which should be determined on the basis of the e-auction price. The e-auction price is the real market price.

Our Chief Minister has requested for 20 per cent. As a person from a small coal mining town, which has become bigger and one of the dirtiest and unhealthy places a lot of my friends, relatives and many other people known to me have died of lung diseases there—I would demand a royalty—forget about the Cess — of the level of 50 per cent. That would be the real compensation to the States, over and above the CSR. Put the royalty and CSR together; it should not be less than 50 per cent. Sir, it was not nationalized for profiteering by the CIL and its subsidiaries. Profiteering was not the motive. The motive was to ensure that exploitation was done scientifically; to ensure that coal was available at a price which would ultimately determine its end-use currently, the maximum end-use is power—and to ensure reasonable cost of power. Today power is available at different rates all over the country. The people trading in power are making profits. There are many issues like mismanagement of the coal sector by the Government and shortsightedness of the Coal India and its subsidiaries; then treating with the private sector; coal allotted with kid gloves has resulted in lower production, less power generation and a big import bill in obtaining coal from other countries. As a result, the power sector, the manufacturing sector, agriculture and general population of the country have suffered immensely and the growth has been adversely affected. Then there has been negligence by the successive Governments. I think the Ministry is trying but the Government is not trying hard enough for development of energy from non-coal sources like hydro, nuclear, gas-based, solar,

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wind which has put heavy pressure on the non-renewable coal reserves as well as on the population living in the coal mining areas. Take the example of my State, Odisha. In my district and the adjoining district in Odisha, coal mines and coal reserves are linear, for a very long distance. We have huge negative externalities, like displacement, resettlement, law and order, environmental pollution and general miseries all around. People like me, who have grown up in coal mining area, are acutely conscious of the total apathy of the Coal India and its subsidiaries ever since nationalization of coal, towards people and their problems. I would request the Minister to go to the Kalamchui village which is within four-five kilometres of the Talcher Division. In the Kalamchui village, you go and see all around, there is no water which is not black. Open cast mining is going on all around the area. If the Coal Minister can live there for 24 hours, he would deserve a promotion. Then what is the solution for rehabilitation, resettlement, misery, etc? One solution would be, ask them to go in a planned manner. They are going on doing butcher mining, some here some there. You go to one block 'A'. Work on a pithead power plant and by the time you go to block 'B', simultaneously, you do the backfilling with ash and put the top soil back and return the land.

If it belongs to the forest, then, plan to reforest. If it belongs to people, then, return the land to the people. You are making lakhs of people landless, without resources. Why do you take out the resources when you need only the minerals below it? Sir, about royalty, I forgot to mention one issue. In 1972, that is, forty years ago, the kind of ratio that was there between the higher grade coal and the lower grade coal as well as the lowest grade coal, that was, subsequently, disturbed to the detriment of the States which had more of lower grade coal. Kindly restore that. I am not saying that you give compensation. Kindly restore that now. And, all those years, you have not revised the royalty. Every three years, you are supposed to revise the royalty. Sometimes, you didn't do it for ten years. Of late, you have done it for eight years. Now why should the States suffer because of your negligence?

Then, Sir, in coal block allocation, State are not consulted. I do not know if you do consult them. My information is that they are not consulted. I have checked it up with a number of colleagues, and God knows how you allocate coal blocks! It must be some kind of a madhouse where this is done. I agree with my friend, Shri Javadekar, that while deciding, in principle, that you will go for auction of coal blocks so that States are benefited, what did you do? You went on allotting as if there was a mad rush for it. As he said, "coal rush like gold rush". Let me tell you what kind of things have been done. Let me give an example; there are various examples. You had a coal block in Orissa—it is Naini coal block, if I remember right—for an end-use power plant in Jharkhand. Now, Jharkhand has the largest coal reserve. Orissa is only the second and the third is Chhattisgarh. So, with 75, 65 and 44, they account for most of the coal in India. I can understand if you are giving the coal to Tamil Nadu or Karnataka

from Odisha. But why give to Jharkhand? It is like carrying coal to Newcastle. जहाँ से आप लेंगे, क्या आप वहाँ देंगे?

Then, peculiarly also, another PSU of Chhattisgarh was allotted a coal block to put up a power plant in Odisha! What for? If I remember right, it is the Chhattisgarh Mineral Development Corporation. These kinds of things should be re-visited.

Now, I do not want to go into scams. Scams have been, plentifully, done. We have seen small crimes in the coal mining towns. From small thieves, they have become big, bigger and now mega, and these megas have travelled here because everybody gets greedy. I would only remind the hon. Minister of a promise for a medical college at Talcher. Why this is not happening is anybody's guess. I would remind the Coal Ministry;—their knowledge should be continuous in the bureaucracy—there was a time when Mr. Sangma, when he was the Coal Minister in the early 90s—had gone and promised that as soon as the production would exceed 20 million tonnes, the Talcher Division would become the Brahmani Coalfield Limited.

He even mentioned the name. I was present when he made that promise to Mr. Biju Patnaik, the then Chief Minister and the Coal Secretary was also present there. I would request you to kindly redeem the pledge.

SHRI A. ELAVARASAN (Tamil Nadu): Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity to participate in the discussion on the working of the Ministry of Coal. Sir, our country depends on coal for major portion of power generation. Sixty-three per cent of India's power generation comes from burning coal. Hence, this Ministry, namely Coal and Mining Ministry, is very important for the successful functioning of all other Ministries and all the industrial and agricultural activities of the country. But, unfortunately, Sir, the UPA has failed in its duty to protect, organize and modernize the coal industry in India. Sir, disturbing news stories appear often in the media about how the coal wealth of this nation is constantly being looted by a few people. A certain segment or group plunders the country's natural resources, whether it is iron ore, coal or spectrum. Sir, the Government of India has allocated new coal blocks to mostly private companies. Very few Government companies were given coal blocks. The private players who got these coal blocks did not initiate production, which has resulted in a serious shortage of coal in the country. Sir, the Government of India has failed to take remedial action. The Government should have cancelled the allocation to private companies and started production on its own. Sir, Coal India is not digging fast enough to meet the requirements of the country. For the past couple of years, Coal India's output has been flat. India's ratio of production to reserves is very low by global standards, and is well below when compared to the situation in China. Sir, I urge upon the Government of India to take urgent steps and necessary

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modernisation activities to increase the production of coal so that States can have sufficient supply of coal for their respective power stations. In the e-auction policy of coal sector, traders were allowed along with consumers. These traders are auctioning at higher rate and selling to consumers at still higher rates. Sir, power demand of the country is growing day by day. In order to preserve the existing coal deposits of the country, I urge upon the Government to encourage other renewable energies such as solar, wind and mini hydel. Sir, this will stop the evaporation of coal reserves of the country. It is not sufficient to produce coal. It must be dispatched and distributed effectively and in a speedy manner. Sir, Government should not allow coal companies to have huge stocks. Coal India requires an average of 200 rakes daily for off-take, but availability is less than 180. This results in stocks growing to huge level, day after day, and a shortage of coal for the power plants throughout the country. Sir, a transparent pricing system must be implemented to avoid irregularities. With these words, Sir, I register my expectation for a better functioning of the Coal Ministry. Thank you.

SHRI SANJAY RAUT (Maharashtra): Sir, I thank you for giving me an opportunity to speak on the working of the very important Ministry of Coal. The earlier speaker, Shri Javadekar, has highlighted many points, issues and many scams in the Ministry of Coal.

Sir, I will say only two lines:

"काली कोयल हूके, मन संगीत धरे, कोयले की कालिख में, सारे जेब भरे।"

This is the reality today in the Ministry of Coal. The UPA Government is honoured by various scams. They have a variety of scams in their profile. Every scam in the UPA is treated like an achievement. But, one of the highlighted scams in the history of India is allotment of captive coal blocks.

Our country has been robbed of Rs. 26 lakh crores. It happened in the Prime Minister's own Ministry i.e., Department of Coal. Sir, coal is called 'Black Gold.' But this natural resource of India has been gifted away for free by this Government to its favourite corporate houses and middlemen who are also close to it, just like 2G airwaves.

Sir, Indira Gandhi had nationalised coal in 1973 to end black marketing of coal. Coal was made available at Government notified rates all over the country. But, Manmohan Singhji had opened the coal to private players. Sir, please think now. Where is the concept of nationalisation? The UPA wants rich to become richer and poor to become poorer. How it happened? I want the hon. Minister to explain.

We all know that one Minister did the 2G Scam. It is surprising that the Prime Minister was not even aware of it! The Adarsh and the Commonwealth Scams were

also done by other Ministers. But who will take the responsibility for the mega scam in coal when the Prime Minister himself was the Coal Minister?

In 2006-07, when Shibu Soren resigned, the hon. Prime Minister, Dr. Manmohan Singh was holding the additional charge of the Ministry of Coal. During this period, there were two State Ministers. It was under the Prime Minister that the Ministry of Coal gave out the maximum number of captive coal blocks free of cost. The coal mines were given out free at a nominal cost of Rs. 100 royalty per tonne of coal. This matter was raised in Parliament.

Sir, the Government assured us that it would not allocate coal blocks any further without amending the Mines and Minerals Act, 1957, which would bring in the clauses pertaining to open bidding process. The Bill was passed by the Rajya Sabha, but it was deliberately stalled in the Lok Sabha for four years. It became an Act only in 2010. During these four years, the Government favoured some private companies by giving coal blocks free. I must say that the Parliament was fooled for four years. Will the hon. Minister explain how he will compensate the same?

Why the hon. Prime Minister, Dr. Manmohan Singh, as the Minister of Coal, offer coal blocks free? Does he have a valid reason? The country was cheated with a revenue loss of about Rs. 26 lakh crores. Therefore, I think it is the worst scam ever we had. The CAG Report also believes it.

I would like to know from the hon. Minister as to how many show-cause notices were issued to captive coal block-holders, including PSUs, who have not started the development work of mines within stipulated time? Is the Ministry consulting a Jyotish and waiting for a Muhurat?

Why is there inadequate staff and a number of posts lying vacant unfilled in the Coal India Limited? The post of Director (Marketing) of Coal India Limited is lying vacant since long-time. Many coal companies do not have the full-time CMDs. Here, additional charges are given to some officers who are not eligible. When will the hon. Minister fill up the vacant posts? What is he waiting for? Don't we have the capable people?

The Vigilance Department in the Ministry of Coal is not disposing of cases in time. Officers are demoralized. There is a total chaos in the Ministry. Will the hon. Minister give us an assurance to dispose of vigilance cases within a time-frame?

Sir, the Coal Ministry acquired coal blocks abroad, in Mozambique, five years ago. There has been no development work there. No progress has been made. The Mozambique Government might cancel the coal blocks. I want to know what the hon. Minister proposes to do with these blocks. Can we know this? Or, are we going to have another scam?

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Sir, regarding import of coal, some people are saying that we are importing and some others are saying we are not importing. There is a big confusion. What is going on? May I know whether the Ministry is importing coal and supplying the same to the State PSUs? We want the hon. Minister to clarify this.

Sir, regarding the linkage issue, the Prime Minister's Office had intervened and asked the Coal India Ltd. to enter into fuel supply agreements with power companies. But Coal India Limited did not agree. Even the Coal Minister did not ask them to do so. It is only after a Presidential decree that they fell in line. This shows what sort of control does the Coal Minister have over Coal India Limited and this also shows that they do not respect even the Prime Minister of India's intervention. The Ministry of Power has also demanded quick action from the coal sector in respect of decision on allotments and pricing issues. I understand that the Power Ministry and the Coal Ministry are at loggerheads on this issue. The hon. Minister may clarify the position.

Sir, there is no transparency in the purchase policy of Coal India Ltd. They favour only certain players. Even items which do not require any specifications or special design are awarded to a few select companies. The proposals are framed in such a way that only a few companies are able to compete. Coal extraction is not a rocket science, Sir. For general items, why should a general tender not be called? Why are they favouring only a few companies? यह चक्कर क्या है, इस बारे में बताना होगा।

Sir, with these words, I conclude my speech and expect the Coal Minister to unravel the truth of what has been happening in the Ministry of Coal and Mines.

प्रो. अनिल कुमार साहनी (बिहार) : उपसभाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण कोयला मंत्रालय के कार्यकरण पर हो रही चर्चा में भाग लेने के लिए जो समय दिया है, इसके लिए मैं आपका आभार व्यक्त करता हूँ।

महोदय, कोयले को जहां काला हीरा कहा जाता है, कोयले को काला सोना कहा जाता रहा है, आज इसका विशेषण बदल गया है, अब कोयले को काला भ्रष्टाचारी कहा जाता है। कोयले के माध्यम से आज देश की गरीब-गुरूबा जनता के हक को छीना गया है। शिबू सोरेन जब जेल में थे, जैसा कि अभी प्रकाश जावडेकर जी बोले, उस पर मैं बाद में आता हूँ। उससे पहले मैं मंत्री जी ध्यान कुछ ऐसे मुद्दे पर आकर्षित करना चाहता हूँ कि हमारा बिहार, जो एक पिछड़ा राज्य है, उसे विशेष राज्य का दर्जा दिलाने के लिए आदरणीय मुख्य मंत्री नीतीश जी के नेतृत्व में हम लोग आंदोलन चला रहे हैं और जिस जिले से मैं आता हूँ, उस जिले में एक काटी धर्मल पावर है और बगल के जिले में बरौनी धर्मल पावर है, ये आज बंद पड़े हुए हैं, क्योंकि बिहार में घटिया कोयला भेजा जाता है, जिसके कारण सब काम उप्प पड़ा हुआ है। इसके संबंध में कई बार हमारे सर्वदलीय सांसद और खुद माननीय मुख्य मंत्री नीतीश कुमार जी प्रधान मंत्री से मिले हैं और वहां उचित कोयले की सप्लाई देने के लिए उनसे अनुरोध कर चुके हैं, मगर आज तक उस पर किसी प्रकार का कोई ध्यान नहीं दिया गया। आज मैं आपका ध्यान इस ओर आकृष्ट करना चाहता हूँ कि हमारा जो बरौनी धर्मल पावर है, वहां से 500 मेगावाट बिजली का उत्पादन होता है, जो आज उप्प पड़ा हुआ है। हमारे बिहार में रोजाना के लिए 2000 मेगावाट बिजली की आवश्यकता है, मगर बिजलीन मिलने से वहां आज कोई कल-कारखाना नहीं चल रहा है।

आज हमारा जो उत्पादन हो रहा है, वह मात्र डेढ़ सौ से दो सौ मेगावाट है। आप कोयले का जो वितरण करते हैं, आपकी कोयले के वितरण की नीति क्या है? आप किस प्रकार की दूसरी स्टेट्स को कोयला देते हैं और बिहार को किस स्थान पर रखते हैं? बिहार हरदम पिछड़ा राज्य ही रहे, यही आपकी सोच है। क्या आपको इस बात का दु:ख है कि वहां पर आपकी सरकार नहीं चल रही है? वहां पर NDA की सरकार चल रही है, इसलिए आप सोचते हो कि इस राज्य को बिजली के क्षेत्र में पीछे करते रहो, कोयले के क्षेत्र में पीछे करते रहो। यह पालिसी अब चलने वाली नहीं है।

में आपसे कहना चाहता हूं कि अभी भ्रष्टाचार के संबंध में बहुत सी बातें की गई हैं। यह भ्रष्टाचार किसके नेतृत्व में हुआ है? जो वहां के श्रमिक हैं, कोयला मजदूर हैं, आज उनकी क्या समस्याएं हैं? आज उनके आवास की समस्या है, जल-आपूर्ति की समस्या है, उनके बच्चों की पढ़ाई की समस्या है, जो मूलभूत योजनाएं हैं, कल्याणकारी योजनाएं हैं, वे उन मजूदरों को नहीं मिल पाती हैं। अभी श्री प्रकाश जावडेकर जी बोल रहे थे कि मजदूरों की संख्या दिन पर दिन कम होती जा रही है और वह संख्या शायद 2 लाख या 3 लाख रह गई है। आज मजदूरों का काम बड़ी-बड़ी मशीनें करने लगी हैं। इस प्रकार मजदूरों को छांटने का काम किया जा रहा है। मैं मंत्री महोदय का ध्यान इस ओर आकर्षित करना चाहूंगा कि जब अनुसूचित जाति, अनुसूचित जनजाति, पिछड़े वर्ग और अति पिछड़े वर्ग को आप हर चीज में आरक्षण दे रहे हैं, तो इनको आप निविदाओं में भी आरक्षण दीजिए। जो कोल ब्लॉक आप देते हैं, मैं जानना चाहता हूं कि आपने कितने अनुसूचित जाति, अनुसूचित जनजाति, पिछड़े वर्ग और अति पिछड़े वर्ग को ये ब्लॉक आवंटित किए हैं? आप जानते हैं कि किस प्रकार से प्रंधान मंत्री जी के नेतृत्व में कोयला विभाग में घोटाला हो रहा था। उस समय श्री शिबू सोरेन जेल में थे और 100 रुपए प्रति टन के हिसाब से आपने निजी कंपनियों को, भ्रष्टाचारियों को, पूंजीपतियों को, कोयले के दलालों को इन कोल ब्लॉकों का आवंटन करा दिया, जब कि उस समय मार्केट रेट 1,800 रुपए से 2,000 रुपए प्रति टन था। अगर इसका हिसाब जोड़ा जाए, तो चौथी दुनिया ने खुलासा किया है कि 26,000 लाख रुपए का घोटाला कोयला विभाग में हुआ है, जो देश का ही नहीं, विश्व का सबसे बड़ा घोटाला माना जाएगा, जो कोयला विभाग में किया गया है। आपने इसे स्वीकार भी किया है, आपने अपने बयान में कहा है कि मेरे लाख प्रयासों के बावजूद कोयला विभाग में 50 प्रतिशत भ्रष्टाचार चल रहा है।

1952 में जब दिनकर जी एक साहित्य सम्मेलन कर रहे थे, तो झरिया में उन्होंने कहा था—''झरिया के नीचे आग लगी है, विस्थापित के लिए हाहाकार मचा है।" आज पूरे भारत में कोयले की लूट में छूट मिली हुई है और भ्रष्टाचारियों के बीच में जो होड़ लगी हुई है कि हम लूट लें, हम लूट लें, यह अब चलने वाला नहीं है।

मैं अंत में एक ही बात कहना चाहूंगा कि आप इसमें सुधार करें। आने वाले दिनों में आपको इसका जवाब देना पड़ेगा और पिछले दिनों में जो भ्रष्टाचार हुए हैं, 2006 से 2010 के बीच के चार वर्षों में जो अवैध आवंटन हुए हैं, 208 ब्लॉकों के जो आवंटन हुए हैं, उनकी जांच की जानी चाहिए। हमारे जावडेकर साहब ने जो मामला उठाया है, उसकी जांच होनी चाहिए। इसके साथ ही मैं आपसे कहना चाहता हूं-

> मनमोहन जी का राज है, कोयले में लूट सके सो लूट। उस समय पछताओगे, जब सत्ता जाएगी छूट।

> > जय हिंद जय भारत

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : बदनौर जी, मैं आपको बाद में बुलाऊंगा। राम कृपाल यादव जी, आप बोलिए ...(व्यवधान)... इनको जाना है। आप 5 मिनट लीजिए।

श्री राम कृपाल यादव (बिहार) : महोदय, आज कोयला मंत्रालय के कार्यकरण पर बोलने के लिए आपने मुझे मौका दिया है, इसके लिए मैं आपके प्रति आभार व्यक्त करता हूं।

महोदय, कोयला ऊर्जा का मुख्य स्रोत है और अगर ऊर्जा नहीं है, तो देश की तरक्की अवरुद्ध हो जाती है। यिद देखा जाए, तो अभी भी ऊर्जा की जितनी आवश्यकता है, उसके मुताबिक कोयले का आवंटन हम नहीं दे पा रहे हैं, जिसकी वजह से देश के कई ऐसे प्रदेश हैं, जहां ऊर्जा का घोर संकट उत्पन्न हो गया है। मैं जिस प्रदेश से आता हूं, बिहार से, वहां तो कोयले के आवंटन में, जैसा कि माननीय सदस्य ने भी बताया कि बहुत उपेक्षा हो रही है, इसलिए वहां विद्युत के कई प्रस्तावित यूनिट उप हो रहे हैं और बंद पड़े हैं। यह बात और है कि बिहार की धरती कभी कोयले की मालिक हुआ करती थी। अब तो सारी खदानें झारखंड में चली गई हैं, कोई भी खदान बिहार में शेष नहीं है। विडम्बना है कि जिस प्रदेश की धरती से कोयला उत्पादन होता है, उस पर उसका मालिकाना हक नहीं है। वह केंद्र पर dependent होता है, क्योंकि केन्द्र ने अपनी नीतियों के माध्यम से राज्य सरकार को यह परिमशन नहीं दी है कि वह उनसे पूछे बिना एक टोकरी भी कोयला निकाल सके। कोयला ऐसी चीज़ है कि उसकी आवश्यकता आम लोगों से लेकर खास लोगों तक को होती है। जो गरीब तबके के लोग हैं, उनको भी कोयले की आवश्यकता पड़ती है, वे भी अपने चूल्हे के लिए कोयले पर निर्भर करते हैं। यह बात और है कि अब धीरे-धीरे हम गैस की तरफ जा रहे हैं और कोयले को छोड़ रहे हैं, पर आज भी ऐसे बहुत से गांव हैं, जहां लोगों को कोयले के ऊपर depend करना पड़ता है। अगर कोयला न हो तो उनका खाना भी बंद हो जाए, कोयले की इतनी अहमियत है।

महोदय, यह बात बिल्कुल सही है और कई माननीय सदस्यों ने चर्चा में कहा कि व्यापक पैमाने पर देश के कोयले की चोरी हो रही है। कहा जाता है कि कोयला डायमंड है, कोयला सोना है, लेकिन इस देश में डायमंड और सोने की चोरी बड़े पैमाने पर हो रही है और हर प्रदेश में हो रही है, मगर मैं समझता हूं कि अभी तक उसके लिए कोई ठोस उपाय नहीं निकाले गए हैं। महोदय, मैंने करीब से देखा है और धनबाद का इलाका, रांची का इलाका, हज़ारीबाग का इलाका जहां कोयला खदानों की अपार सम्पदा है, वह हमारे प्रदेश का पार्ट रहा है और वहां बहुत सारे कोयले का उत्पादन होता है, पर वहां आंखों के सामने लूट हो रही है। इस तरह से अवैध खनन जारी है कि उसके ऊपर सरकार का कोई ठोस रूप में नियंत्रण नहीं हो पा रहा है। सरकार नियंत्रण करना चाहती है, मगर उसके सार्थक नतीजे नहीं निकल पा रहे हैं। मंत्री जी जब जवाब देंगे, तब हम जानना चाहेंगे कि हाल के दिनों में कोयला खदानों में जो चोरी और कालाबाज़ारी हो रही है, अधिकारियों और तमाम बड़े लोगों के ठेकेदारों की मिलीभगत से जो अवैध खनन हो रहा है, उस पर किस तरह से रोक लगाने का उपाय आपने सोचा है, जिसकी वजह से देश की सम्पदा और सम्पत्त की आप सुरक्षा और रक्षा कर सकें?

महोदय, कई माननीय सदस्यों ने स्कैम की बात कही, बात बिल्कुल सही है। बार-बार ये चर्चाएं होती रहती हैं कि कोयला आवंटन में बहुत धांधली हुई है, वह निजी कंपनियों को दे दिया गया लेकिन यदि राज्य सरकार कोयला खदानों के लिए निवेदन करती है, तो केंद्र सरकार उस पर तवज्जह देने का काम नहीं करती है। महोदय, अभी हाल में माननीय प्रधान मंत्री जी के पास बिहार से एक All-party delegation आया था और उसने माननीय प्रधान मंत्री जी से कहा कि आप बिहार के लिए कोल ब्लॉक आवंटित कीजिए, तािक वहां जो प्रस्तािवक बिजली संयंत्र हैं, जो बंद पड़े हुए हैं, उनको वे चालू कर सकें। बिहार जैसा प्रदेश, जो पिछड़ा प्रदेश है, जहां लोग गरीबी और फटेहाली से गुज़र रहे हैं, वहां ऊर्जा स्नोत के बगैर एक कदम भी आगे नहीं बढ़ाया जा सकता और वहां जो उत्पादन करने की क्षमता है, जो शक्ति है, ऊर्जा के अभाव में कोई भी इंडस्ट्री वहां नहीं लग रही है। इसका मुख्य कारण यही है कि कोयले की आपूर्ति ठीक ढंग से नहीं हो रही है, जिसकी वजह से ऊर्जा नहीं मिल पा रही है। अगर ऊर्जा नहीं मिलेगी, तो उस प्रदेश के विकास के रास्ते बंद हो जाएंगे, इसलिए माननीय मंत्री जी से मेरा निवेदन होगा कि जब आप जवाब देंगे तो निश्चित तौर पर जो आम 10 करोड़

38 लाख जनता की आपसे आशा है, उसके अनुसार आप बिहार को कोयले का आवंटन, coal blocks का आवंटन कीजिए।

ताकि वहां पर जो प्रस्तावित बिजली संयंत्र है, वह चालू हो सके। ...(समय की घंटी)... महोदय, मैं एक मिनट में अपनी बात समाप्त कर दुंगा। मैं आपका ध्यान इस बात की ओर आकर्षित करना चाहता हं कि कोयला खदानों में व्यापक पैमाने पर गरीब तबके के मजदूर काम करते हैं। पिछले कई वर्षों से बातें आ रही हैं कि वहां पर उनकी बहाली कम कर दी गयी है। सर, हमारे देश में बड़े पैमाने पर बेरोजगारी व्याप्त है, हम बेरोजगारी के संकट से गूजर रहे हैं। खास तौर पर जो गरीब प्रदेश हैं, वहां पर मजदूर इन्हीं कोयला खदानों पर निर्भर होकर अपनी रोजी-रोटी कमाने का काम करते हैं। आप वहां पर मशीनों का उपयोग कर रहे हैं। मैं जानना चाहता हूं कि उनको कम करने की क्या आवश्यकता है? आप कांट्रेक्ट लेबर से काम ले रहे हैं और आपने वहां पर रेगुलर बहाली बंद कर दी है, वहां पर कांट्रेक्ट लेबर की बहाली से खदानों में काम करा रहे हैं। ...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कृरियन) : अब समाप्त करिए।

Discussion on the...

श्री राम कृपाल यादव: वहां पर रेगुलर मजदूर और कांट्रेक्ट लेबर, दोनों की स्थिति बहुत दयनीय है, इसलिए मैं निवेदन करूंगा कि आप उनके लिए आवास की व्यवस्था कीजिए, उनके बच्चों की पढ़ाई की व्यवस्था कीजिए, उन बच्चों को ठीक से स्वास्थ्य लाभ मिले, उसकी व्यवस्था कीजिए। ये सब बेसिक रिसपॉसीब्लटीज़ हैं। आप एक अच्छे मंत्री के रूप मेमं जाने जाते हैं। ...(समय की घंटी)... मैं इस आशा और अभिलाषा के साथ अपनी बात समाप्त करता हूं कि जब आप जवाब देंगे तो निश्चित तौर पर बिहार की जो भावनाएं हैं, उन भावनाओं के अनुरूप आप कोयला ब्लॉक के आबंटन में पहल करेंगे और जो आशा और अभिलाषा है, उसके अनुरूप उन्हें कोल ब्लॉक्स देने का काम करेंगे, ताकि वहां पर जो प्रस्तावित बिजली युनिट है, उसमें ऊर्जा आ सके, बिहार ऊर्जावान हो सके और वहां पर जो विकास की गति रुकी हुई है, वह चालू हो सके। सर, आपने मुझे समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

SHRI V.P. BADNORE (Rajasthan): Sir, I stand here to speak on the working of the Coal Ministry. Before I come to the main point and substantive issues, let me also emphasise like most of the hon. Members have done, the importance of coal as it is the mainstay of the energy security. We cannot undermine our dependence on coal or fossil fuel. Today our whole India growth story is dependent on electricity. Our wheels of industry, our households, agriculture, our GDP growth, even the very light in this House need electricity. We need electricity which is conventional and that is the thermal power stations and that is produced by none other than coal. Let me dwell on this subject a little bit. We have had a good independent India of over 60 years and what is the position today? We have still hundreds and thousands of villages which are unelectrified. We in the Eleventh Five Year had envisaged a target of 78,000 MW. We could produce only 62,000 MW. In the Twelfth Five Year Plan, we want to produce -I am talking only of the conventional energy of coal - 76,000 MW which is the target. I do not think we will be able to produce it because in the Eleventh Five Year Plan, there was a shortage - we produced only 62,000 MW - of nearly 22 per cent. Sir, even in this target of 76,000 MW in the whole Twelfth Five Year Plan the constraint is only the supply of coal. If that had not been there, I am sure we would have been able to go up

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to one lakh MW. We are still in a very chaotic situation as far as the supply of coal is concerned. Her Excellency, the President had to intervene, had to put a decree that instead of the MoUS, we must sign FSA agreements. There are a lot of power plants who want this FSA. They have not been able to get the financial closure.

The have not been able to get the financial closure. That has led to catastrophic situation in the country, today. Here, I do not want to talk about the renewable energy, although we want a lot of renewable energy. We want to do away with the conventional and thermal power stations, but that is not the subject of discussion today. But, I do want to mention here that the whole world is watching us and they are wanting to clamp down on our greenhouse gases emissions. Historically, India has not been an emitter of greenhouse gases. But, it is projected that we are going to be third largest in a decade. So, they are also going to tell you that you cannot have more power plants. That is the situation today. And, this is not our worry, but it is an international worry. Let me get to the history of the coal industry and the Ministry. Way back in 1973, it was nationalized. And, after only 2-3 years, they realized that they have not been able to meet the demand of the coal industry, which is the steel industry, the cement industry and the power industry. That is why they had to go in for amendments and, in the amendments, they said that for the coal industry we must allot coal blocks. The story starts then. There were 80 blocks that were reserved and given out. Hon, Member, Prakash Javadekar ji, has mentioned what you did in the nineties. I will not repeat what Prakash Javadekar ji has said regarding the scam because this is definitely going to come out in the CAG report. It has been stopped, I don't know for what reasons. It was leaked out in some newspapers, but then it got stopped. The CAG will have to look into the allotment and give us how the scam really took place. But, here, I am going to put you another question. Is it not a fact that in those days the Minister, and that was the Prime Minister, had written to the MoS that we must go for open bidding and auction because that is the only way out? It was in nineties. And, in the garb of that reason, they stopped it saying that they need to change the MMDR Act, otherwise they cannot have auction. When this was referred to the Law Ministry, they said that the MMDR did not come in the way, they could go for auction. And, that is the report. On the top of that, the whole file is missing from the Ministry. Where has that file gone? All this will be looked into by the CAG. I will not go into the details, but this is what actually happened. And, the PMO was insistent that we must have open bid auctions. But you did not do it. The file is missing and the MMDR Act was amended a little later.

Sir, let me, now, talk of the performance of the Ministry, as such. In the year 2011-12, in the shortfalls, the first shortfall comes in the removal of overburden.

Is it not a fact, Mr. Minister, that 90 million tonnes of overburden could not be removed? Is it also not a fact that (1) in the Northern Coalfields Ltd. (NCL), there is an output shortage of two million tonnes? (2) This is the first time that the Mahanadi

Coalfields Ltd. (MCL) could not meet the targets and there is a shortfall of three million tonnes. In the WCL, Nagpur, there is a shortfall of 2.2 million tonnes. In the Central Coalfields Ltd. (CCL), there is a shortfall of 2.2 million tonnes. In the ECL, there is a shortfall of 2.5 million tonnes. The Minister has to reply to this and tell us why these shortfalls are there. Sir, it is common knowledge that, in the meanwhile, the CIL was allowed to go into the capital market and get funds from the market. An IPO was floated. Because of its monopoly, it was oversubscribed; I do not know how many times. I think my friend here will be able to say that. It is 80 times. So, that is the situation. It is in a monopoly situation, ... (Time-bell rings)... Then, instead of concentrating on the homegrounds, these shortfalls ... (Time-bell rings)... Sir, I have got 15 minutes.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): But there are two more speakers.

SHRI V.P. SINGH BADNORE: No, Sir, I have got 15 minutes. There is only one more speaker.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. There are two more speakers.

SHRI V.P. SINGH BADNORE: Sir, please don't do this. You will have to give me five minutes. I have prepared for 15 minutes. ...(Interruptions)... I am going to take. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That is okay; but don't dispute the names.

SHRI V.P. SINGH BADNORE: I will hasten it up. But I have been told that I am going to speak for 15 minutes.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Then, your next speaker will get less time. That's all.

SHRI V.P. SINGH BADNORE: Why don't you do all this—phasing out of the obsolete dumpers and longwall underground mining? You are venturing out of the country. You want to hire some lease outside. Sir, I want to ask one question from the Minister here. Has there been any assessment of the total resource of coal? Some people say that we have 100 years worth of coal at the present rate. Some say that we have 200 years worth of coal. If we do have that, then, why we are looking outside. Why can't we mine our own fields whenever there is a shortfall? Sir, there is a benchmarking in the world's standards, which is called 'Output Manship per Labour Employed and its Productivity.' In the open cast mine, India is 1.7 tons, Australia is 8 tons, the USA is 10 tons and China is somewhere between 5 and 6. That is where we

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stand. Why can't we improve this instead of trying to go outside and get mines? India today is facing a coal famine and we are doing nothing about it. Let me also mention that in Rajasthan, because I come from there, I have tried to find out what the situation today is of the coal supplies to our power plants. We should have a stock of 30 to 35 days and we are hand to mouth. It is only 4 to 5 days' stock that we have. Sir, I will say only two things. This monopoly must be broken. We must usher in competition. That is the only way out.

The other thing is, we must have regulators. As we don't have regulators, what they have been doing today to get more money—because they are flushed with money anyway—is that they have very cleverly shifted from the UHV to the GCV system. The UHV system is used for heat value. The sampling used to be done in the UHV system. Now it is being done by the GCV-Gross Calorific Value- system. What actually is happening is that they are getting more money, but the coal that is being supplied does not have the calorific value that should have been there.

Lastly, Sir, nobody has talked about Lignite. I must talk about Lignite because coal has an international price, Lignite does not, and we have not been doing anything to mine Lignite. Lignite is brown coal. We can generate power from Lignite. There is a new thought and thinking about it. Even the Lignite-based power plants in Austria, and Holland used to be shut down. They are now reopening them only because there is a new technology being developed for Lignite. Why don't we do that? We can really generate a lot of power from Lignite.

Thank you, Sir.

DR. K. V.P. RAMACHANDRA RAO (Andhra Pradesh): Sir, coal is an important fossil fuel available in India. It is vital for energy security of the country and meets almost two-thirds of the energy requirement of the country. Our country has a long history of commercial coal mining covering nearly 220 years, starting from 1774 by the East India Company in the Raniganj Coalfield along the Western bank of the River Damodar.

Sir, I am given to understand that as a result of the exploration carried out up to the maximum depth of 1200 metres by the GSI, CMPDI, SCCL and MECL, etc., acumulative total of 2,85,862 million tonnes of geological resources of coal in the country as on 1st April, 2011. Of all the sectors that consume coal, the power sector is the largest sector that consumes coal. Though coal is vital for the economy of the country, the country faces several challenges in increasing the production and to meet the demand.

Sir, the major challenges we face in extracting coal are social and environmental. As we all know, coal is less fuel-efficient and more pollutant. Therefore, right technology needs to be adopted for mining and using coal in a more efficient and environment-friendly manner.

Sir, about 90 per cent of the coal available in our country is non-coking coal. During 2011-12, coal production had reduced, showing a negative growth. According to the Economic Survey 2011-12, both coking and non-coking coal had registered a negative growth in production compared to a growth of eight per cent in 2009-10.

Sir, I am given to understand that the main factors that are attributable to the slow growth of coal production not only last year but in 2010-2011 as well are environmental restrictions, application of the comprehensive environmental pollution index, non-availability of forestry clearance against some of the projects, poor law and order situation in some States and excessive rainfall in the coal mining areas in some States.

These are all very challenging issues and I request the Minister of Coal to address them carefully so that the problems may not repeat.

Sir, I am also given to understand that delay in land acquisition and constraints of coal evacuation on account of non-availability of railway rakes and delay in infrastructure facilities' provision are other factors that affected coal production. In regard to the problems of land acquisition, I request the Minister of Coal to personally discuss the issues with the concerned Chief Ministers and sort out the problems. Land acquisition is the basic issue, and unless it is addressed nothing can progress. Therefore, the Minister should personally address this issue.

Last year had also seen the issue of problems in supply. Power sector was critically affected due to the supply problem. Transportation is the major issue. There is a scarcity of railway rakes for the supply of coal. Railways is an essential transportation facility for supply of coal and unless this is solved, supply issue cannot be solved. If the coal is not lifted from the mines and dispatched for supply, the production is also affected. Therefore, something seriously needs to be done to address this issue.

Sir, as I had mentioned earlier, land acquisition is a serious issue affecting the coal production. New projects are not able to take off. I am given to understand that the Rehabilitation and Resettlement Policy has been redrafted with some of the better provisions of NPRR, 2007 and Land Acquisition, Resettlement and Rehabilitation Bill, 2011 giving multiple options for the project affected persons. Under this a flexibility is available to the companies to resolve the unique prevailing problems. I understand that the final draft of the policy is in the advanced stage of consideration. I request the Minister to take the initiative to get it approved at the earliest so that the teething problems faced by the new projects as well as the existing projects could be addressed properly and the projects are able to take off without any impediment.

[DR. K.V.P. RAMACHANDRA RAO]

Sir, as I had mentioned earlier, environmental clearance to the coal mining and projects has been a major hindrance. I am given to understand that there are about 125 proposals awaiting Stage-1 environmental clearances. Out of these, 103 are pending in the States and 22 are pending in the Ministry of Environment and Forests. This is a big challenge for increasing the production of coal to meet the ever increasing demand for supply. I understand the Group of Ministers had recently considered the issue of Go-No-Go areas and had ordered a Committee under Shri B.K. Chaturvedi, Member, Planning Commission to look into the issues. I understand that the Committee has perhaps said that since there is no sound legal backup to this concept, it should be done away with and each proposal should be taken up on its merits. The Environment Ministry has been asked to take care of this. I urge upon both the Ministries of Coal and Environment to discuss the issues and take an early decision so that the coal projects are not affected by the environmental road blocks.

Sir, illegal mining is a serious concern for the coal industry and the coal companies. The public sector coal companies should take serious action to prevent the illegal coal mining.

Coal in India contains higher ash content and therefore, its direct use causes environment pollution. Using washed coal will increase the economy of its use and reduce pollution. Therefore, the country needs to have the required number of coal washeries. The CIL was to set up 20 washeries by the end of the 9th Plan at an estimated cost of Rs.2500 crore.

However, not a single washery has been set up by now, by the end of the Plan period. Of course, they are all at several stages of setting up. But, some are even at the RFP stage. ...(Time-bell rings)... This is a serious issue. The coal companies should have initiated the process and taken necessary action for setting up the washeries. The Minister should take up the matter with the CMDs for an early completion so that India can produce quality coal instead of being imported.

I understand that there have been several complaints on the quality of coal supply and there are several consumer complaints. Hon. Minister, in his reply to a question in the Parliament, stated that the Government has decided to switch over from the existing Useful Heat Value (UHV) based grading and pricing system to Gross Calorific Value (GCV) based classifications of non-coking coal. Accordingly, the earlier existing system UHV-based grading system of coal is replaced by GCV-based classification and coal companies have notified the new prices with effect from 1st January, 2012. The decision for above migration is a landmark step which is based on international coal trading practices. The Integrated Energy Policy document and the Committee headed by Shri T.L. Sankar on Coal Sector Reforms also recommended for the same. I compliment the Government for this and I hope that the implementation of the GCV based system

will improve the quality of coal supply and reduce the consumer complaints. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Mr. Bandyopadhyay. Take only two-three minutes.

SHRI D. BANDYOPADHYAY (West Bengal): Sir, I have got three short points. Number one, the logic and ethics of nationalisation done by Mrs. Gandhi still continue. Therefore, there should not be any privatisation of coal companies by the state. I can understand a private company having captive coal mine to fulfil its own energy requirement. But, coal blocks should not be openly auctioned or given out to private companies because that will mean that you are undermining the very basis of nationalisation, which was done for conservation and preservation of one major source of energy in our country.

Number two, we are extremely short of coking coal, but the entire Dhanbad region is under fire, actual fire. Large areas are under fire as coal is underground burning. No attempt has been made so far concertedly by the companies to quench this fire. It also includes Jharia. In fact, the railway line near Asansole, over which Rajdhani also runs, is under threat and it is under threat of subsidence because of the fire inside. In fact, such a situation arose in Germany and in Bavaria and I understand, they have a technology by which they can locate the fire and they can quench it. I would request, through you, to the Minister that we should have an open international notice of interest to find out which technology is available to quench this fire.

My last point is that we have, in Jharia area, a new proposal for an airstrip. There was a case in the High Court and the Coal Authority said that there is no threat to the underground coal. Now, I understand that there has been a shift in the idea and there may be a review of this proposal. I would earnestly request that since a lot of money has already gone in for the construction of that air-strip, please do not change your stand. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we have only two more speakers which may take five minutes each and then the reply of the Minister. I think, we can finish it by 6.30 p.m. Let us finish it because tomorrow we have to do very important business. So, please continue now.

SHRI PIYUSH GOYAL (Maharashtra): Thank you very much, Sir. Sir, the need the Government has to address today is not about the short-term policies; it is not only about what is happening on a day-to-day basis. What is urgently required is that the Government come out with a fifty-year roadmap; they come out with a vision that this country is going to have to take care of the energy needs and the energy security of this country. I think, the biggest failure of this Government, apart from what my esteemed colleague mentioned earlier, is that this Government is devoid of the big picture. This

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Government is completely unable to make a plan which will address the energy security of this country. It is time the Coal Ministry, in consultation with the Planning Commission and the Environment Ministry, comes out with a solid plan which will take care of the energy needs of the country. After all, cheap coal power is the cornerstone of the economic growth of any nation. If you look at Europe, UK and Germany, from 1900 to 1950; if you look at the US from 1940 to 1970; or even if you look at China, in our neighbourhood, from 1980 to 2010, the growth was fuelled and driven by cheap coal power, and that, I think, will have to be the cornerstone of India's growth. India, with the fourth largest reserves of coal, is today in a situation where one lakh megawatt of power is in various stages of development. Projects are stalled, banks are in dire crisis, rising NPAs in the banking system will kill the whole banking sector, but this Government has no vision, this Government has no plan as to how they are going to address the need of coal. The nation is faced with huge power cuts. We in Delhi or Mumbai are probably privileged to get power, but rural India, large parts of India, are suffering from huge power cuts because of the failure of this Government even to hold an FSA Committee meeting in the last twelve months. Sir, what we need to look at is the myopic policies of this Government which have lead us to this situation. We are headed towards an unmitigated disaster. There is likelihood of significant part of the power generation projects under construction or development becoming stranded or stalled for lack of fuel supply agreements. Based on the Government linkages, people have invested money in power plants. But the Coal India Ltd.—85 per cent of coal comes from there—have failed to even meet their targeted production. In fact, they are falling in production year on year, and how can we expect coal to be available for these power plants. The Prime Minister called a big meeting. The officials of the PMO were given the task of sorting out these problems. But, three months have passed and nothing has come out of all those meetings. Today, we have a situation where even in an optimistic scenario, the domestic coal production from CIL will not go up beyond 450 million metric tons by 2016-17 and captive mines are estimated to produce 82 million metric tons by 2016-17. So, overall, we will have about 532 million metric tons as against the demand which, not on an optimistic basis but on a very conservative basis, will be nearly 817 million tons by 2016-17. So, we are clearly looking at a shortfall of 285 million tons in the next four years. And if the demand for these 285 million tons has to be met by imports, you can imagine the colossal demand-supply mismatch in the overall world supply of coal. Even if we have to import this coal, at a conservative price of 100 dollars a ton, we are looking at a 30 billion dollar outgo which will completely ruin the Balance of Payments (BOP) position. Trade deficit will rise; the rupee will devalue further and the cascading effect of that, the inflation that will be caused with rising power cost, it is going to be absolutely impossible to sustain the kind of growth that this Government is projecting.

And when we go out in the international market to import 285 million tonnes, Sir, the price will rise exponentially, and I don't see the price sustaining at hundred dollars. And if that goes up to, say, the level of 150 dollars, just imagine the kind of crisis that India is going to face. Look at the cost of power. We will have a situation where power from coal which is today hovering around Rs.2.50 a unit will go up to Rs.6 a unit with rising interest cost and rising CAPEX on projects because of delays due to the inefficiency of this Government. With the need for imported coal which has been acknowledged by the Prime Minister's Office in the last meeting, we are in a situation where the cost of power generated by coal will go up to Rs. 6 a unit. And, all this happens when we have the world's fourth largest reserve of coal! It is a very sad day. There is a complete lack of decision-making in the Government. The policy paralysis that the whole world is talking about is evidenced clearly in the Ministry of Power and the Ministry of Coal. And I think the failure of the Ministry of Coal is going to cost the country dear. It has taken India back by ten years, between the Ministry of Coal and the Ministry of Environment—it's acknowledged by the Ministry of Coal in its Annual Report—there are about 200 environmental clearances which are pending. They cannot sort them out. Now, we have a situation where coal mining is stuck; new exploration is stuck; and power projects are stuck. The only thing this Government is good at, Sir, is in allocation of coal mines post-haste, without even following the due process or without any guidelines based on which coal mines should be allocated. Many earlier speakers have highlighted that. I will not go into the detail. But there are two details which have not come out in the earlier discussions. One, when they allot captive mines, the allocation of mine, the size of mine is disproportionately high compared to the requirement. And that is one way where scam gets hidden. They may have given a mine for cheap power for the State, but the disproportionately high reserve is where the scam lies. And the second is the allocation of mines to State Governments and State companies. The method in that is that the mine is allocated to a State or to a State Corporation. They enter into a JV with a private party and, in effect, pass on the mine to a private party without following the due process and that is where even the Government allocated mines need to be scrutinised in great detail. The entire allocation of mines from 2004-2009 needs to be scrutinised all over again. The Coal Controller himself has acknowledged that only 28 or 29 mines to date have been taken up for production out of almost 195 blocks. And the Government says that it has cancelled 25 allocations. I went through that list. It is on page 94 of the Standing Committee Report. I fail to understand how some mines are cancelled after ten years while some are cancelled in two years. There is no process. What about the 160-odd mines which have not yet been started? What are they doing about that? What about the 50 recommendation for cancellation since January which has not been acted on? What about the showcause notice? No action on any of them has been taken. I think the Supreme Court is going to come down heavily on it. It has already stated that auction of natural resources

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is the right method and this Government will have to review all these allocations before the CAG Report comes out. Like the Prime Minister mentioned, there could be some foreign hand in the nuclear protests, I wonder whether starving this nation and its power plants of coal also is the handiwork of some hidden hand which this Government is protecting. I think it is high time the Coal Ministry in consultation with the Ministries of Power and Environment and Forests made a visionary road map to get the country out of the mess that they brought us in. Thank you, Sir.

SHRI M.P. ACHUTHAN (Kerala): Sir, the objective of the nationalisation of coal mines was to increase coal production to meet the growing demand in a judicious manner and to ensure the interests of the workers and the local people in the mining areas.

But, in this respect, the Ministry has failed totally. Now, what the Ministry is doing is privatisation from the backdoor. So many speakers have dealt with that problem. Privatisation opens the door for corruption. Whether it is coal sector or any other sector, we have seen that. The same thing has happened in coal sector also. 186 coal blocks were given to private players. This was not by auction and this is a big scam. Shri Javadekar has already illustrated the point very well. I do not want to go into details. Let us wait for the final report of the C&AG. I am sure that this House will get another opportunity to discuss the issue and expose the culprits in this scam.

Sir, the Ministry has failed to implement the provisions of the Act in ensuring the interests of the workers and development of the local area. In the Act, it is specifically stated that 26 per cent of profits have to be used for the local development. It is not done. The private players and Coal India employs lakhs of workers as contract labourers. They were being paid one-fourth of the wages of regular workers. Last year, the Minister announced that Rs.1000 will be given as bonus to the contract workers. But, the concerned trade union leaders have said that till today, not a single worker got a penny on this account. The Ministry has no rehabilitation and resettlement policy till today. Many tribal villages have been ruined. Local people lose land and employment. The people living around mining area are deprived even of safe drinking water. This is a very big problem. In many tribal areas and mining areas, people are not getting drinking water and the Ministry and Coal India are not able to provide even drinking water for the people, let alone the land and employment. This is a cruelty towards the adivasis and the other people living in the mining areas. This situation cannot be allowed to continue for ever. So, the Ministry must formulate a comprehensive rehabilitation and resettlement policy and ensure that before you go in for mining, Coal India and the private players have to ensure that these people get alternate land, employment and safe living conditions. The Labour Ministry must also take an interest in ensuring these provisions.

In India, we are not using the latest technology for coal mining. We still use explosives and blasting technology whereas most of the countries are using latest technology. That will reduce harm to environment. This can be done. But, Coal India is not taking any initiative for this. Another thing is, the Ministry has no coal pricing policy also. Coal India fixes one price; private players fix another price. There is no uniform pricing policy. So, the Ministry has to take initiative to formulate a coal pricing policy and form a coal regulatory authority under the Ministry. ...(*Time-bell rings*)... Now, the CMPDI is under Coal India.

Instead of that the coal regulatory authority should be set up under the Ministry of Coal to regulate all these issues. Since Mr Vice-Chairman is not allowing me to continue, I will conclude here. So, thank you very much.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Don't say, I do not allow. I allow. Shri Jai Prakash Narayan Singhji, take only two minutes.

SHRI JAI PRAKASH NARAYAN SINGH (Jharkhand): Thank you, Sir.

उपसभाध्यक्ष जी, हम झारखंड स्टेट से आते हैं, जिसकी भारतवर्ष में खान के रूप में, मिनरल के रूप में अपनी एक पहचान है और समूचे भारतवर्ष का 33.3 परसेंट कोयला सिर्फ झारखंड में ही है। मैं आपके माध्यम से मंत्री जी को, सरकार को बताना चाहता हूँ कि झारखंड में कोयला के चलते वहां के वन का विनाश हो रहा है। अभी जैसी झिरया की चर्चा हो रही थी, वहां झिरया खदान में 40 साल से अधिक समय से कोयला जल रहा है, लेकिन उसको बुझाने की सरकार के पास कोई टेक्नीक नहीं है। तो यह कैसे बुझेगा? कोयले को महारत्न का दर्जा दिया गया है। अभी प्रधान मंत्री जी नहीं, राष्ट्रपति जी से हस्तक्षेप किया, उसके बावजूद भी थर्मल पावर को कोयला उपलब्ध नहीं हो रहा है।

मान्यवर, झारखंड एक छोटी स्टेट है। हमारे पास दूसरा कोई सोर्स नहीं है। हम बराबर यह मांग करते रहे हैं कि कोयला की रॉयल्टी को मूल्य-आधारित कीजिए, न कि टन आधारित। अगर आप मूल्य-आधारित कोयला की रॉयल्टी करते हैं, तो आपका उत्पादन भी बढ़ेगा और गरीब स्टेट को भी इसका फायदा होगा। जब यह संयुक्त बिहार था, डा. वी.सी. राय जी मुख्य मंत्री बंगाल के थे, जवाहर लाल नेहरू जी भारत के प्रधान मंत्री थे और डा. श्रीकृष्ण सिंह जी मुख्य मंत्री बिहार के थे, कोयला पर कोई ध्यान नहीं देते थे, चूंकि वेस्ट बंगाल का चलता था, इसलिए उसका मुख्यालय वेस्ट बंगाल हो गया। आज हम गरीब स्टेट हैं, छोटे हो गए, इसका मुख्यालय हमें झारखंड में चाहिए। इससे हमारी आमदनी बढ़ेगी। हम समझते हैं कि अगर राजनीति के चलते यह मांग पूरी नहीं हो सकती, तो इसका जोनल कार्यालय वहां बना दीजिए, या आप क्षेत्रवार बांट दीजिए ताकि उसकी रॉयल्टी झारखंड को भी मिले।

मान्यवर, विस्थापित लोग, जिनकी जमीन कोयला खदान के लिए ली गई, उनको आज तक आपने बसाने का काम नहीं किया, आज तक उनको उनकी जमीन की रॉयल्टी नहीं मिली। गरीब आज भी विस्थापित हैं, उनको घर नहीं है। इसलिए मान्यवर मंत्री जी से मैं आग्रह करुंगा कि उनकी विस्थापन की अवस्था को दूर कीजिए, उनको दाम मिले और झारखंड में कोयला का मुख्यालय लाने का कष्ट करें। धन्यवाद।

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): First of all, I would like to make a statement regarding the Demands for Grants. Then, I will give reply to each of the hon. Members.

[SHRI SHRIPRAKASH JAISWAL]

The Budget of the Ministry of Coal for 2012-13 as reflected in the Demand for Grants consists of Gross Budgetary Support in the form of Plan outlays of Rs.450 crore and Non-Plan outlay of Rs.43.85 crore. The Plan outlays are mainly meant for funding six Central schemes for activities such as "Research and Development" with a budget of Rs.14.40 crore, "Promotional Drilling" of about 1.7 lakh meters with a budget of Rs.135 crores, partial reimbursement of the cost incurred by coal companies on (i) "Conservation and safety of coal mines"; (ii) "Development of transport infrastructure" and for the payment of Central share for the "Master Plan" for control of fire and for rehabilitation of people in dangerous areas in Raniganj and Jharia coalfield areas. The last three mentioned schemes are provided GBS by the Government of India against the collections by the Government of India from Stowing Excise Duty levied at the rate of Rs.10 per tonne of domestic production of coal.

The outlays of the schemes of Promotional Drilling, Detailed Drilling and Conservation and Safety in Coal Mines include Rs. 31 crore for Tribal Sub-Plan.

Apart from the above gross budgetary support from the Government of India, the three public sector undertakings, namely, Coal India Limited, Neyveli Lignite Corporation and Singareni Collieries Company Ltd. propose to invest Rs.9,182.78 crores for their development activities in their companies out of their internal and extra budgetary resources. Coal India has also set apart Rs.5,500 crores as an *ad hoc* provision for acquisition and development of assets abroad.

अब मैं माननीय सदस्यों की चिंताओं का जवाब देना चाहूंगा। सबसे पहले तो मैं श्री रामचन्द्र खूंटिआ जी का आभार प्रकट करता हूं कि उन्होंने अपनी स्पीच के माध्यम से मिनिस्ट्री की आलोचना भी की, मिनिस्ट्री के कार्यों की समालोचना भी की और मिनिस्ट्री को कुछ अच्छे सुझाव भी दिए हैं। मैं उनको विश्वास दिलाता हूं कि उनके द्वारा दिए गए सुझावों और उनकी राय को आने वाले समय में मिनिस्ट्री ऑफ कोल काफी तरजीह देगी और खास तौर से कोल इंडिया की वर्किंग में सुधार लाने का प्रयास किया जाएगा। हमारे दूसरे मित्र, जिनका नाम हमारे नाम से मिलता-जूलता है, श्री प्रकाश जावडेकर जी ने काफी धारदार तरीके से मिनिस्ट्री ऑफ कोल के कार्यों की आलोचना की है। मैं चाहता था कि वे कुछ सुझाव भी देते, लेकिन उन्होंने जितनी आलोचना की, उतने सुझाव नहीं दिए। उनकी आलोचना का सबसे बड़ा केन्द्र कोल ब्लॉक्स का आवंटन रहा है। मुझे कहने की आवश्यकता नहीं है कि 1993 से जितनी भी सरकारें आई हैं, उन्होंने हमारे देश में कोयले की कमी को देखते हुए, भविष्य में बिजली की जरूरत को देखते हुए, कोल इंडिया की performance को देखते हुए, कोल इंडिया के production को देखते हुए प्राइवेट सैक्टर को कोल ब्लॉक्स का आवंटन शुरू किया, तािक देश में ऊर्जा की आपूर्ति में कोई व्यवधान न आए और आने वाले समय में ज्यादा से ज्यादा कोयला पैदा हो सके। लगभग 8 कोल ब्लॉक्स गुज़राल साहब के ज़माने में, कुछ देवेगोड़ा साहब के ज़माने में, 32 कोल ब्लॉक्स NDA के ज़माने में दिए गए और UPA (1) के ज़माने में बाकी कोल ब्लॉक्स दिए गए। इसके पीछे मकसद केवल यही था कि पब्लिक सैक्टर के साथ-साथ प्राइवेट सैक्टर में भी कोयले का उत्पादन तेजी के साथ हो, जिससे आने वाले समय में देश की requirement को पूरा किया जा सके। अगर हम सवा अरब आबादी को रोजगार देने का संकल्प लेते हैं, देश की गरीबी को दूर करने का संकल्प लेते हैं, देश में तेजी के साथ industrialisation करने का संकल्प लेते हैं, तो हमारे पास कोई दूसरा रास्ता नहीं है कि हम गवर्नमेंट सैक्टर के साथ-साथ प्राइवेट सैक्टर को भी प्रमोट करें, उनको incentives दें, जिससे वे तेजी के साथ कोयले

का उत्पादन करें, ताकि पावर की कमी न हो और देश में industrialisation को तरजीह दी जा सके। इसी उद्देश्य से तमाम सरकारों ने कोल ब्लॉक्स का आवंटन किया। उसी सीरीज़ में UPA(1) द्वारा भी कोल ब्लॉक्स का आवंटन किया गया। यह बात जरूर है कि पहले लोग कोल ब्लॉक्स की इतनी आवश्यकता महसूस नहीं कर रहे थे, न ही कोयले के उत्पादन की इतनी आवश्यकता महसूस की जा रही थी। जैसे-जैसे समय बीतता गया, जैसे-जैसे वर्ष बीतते गए, जैसे-जैसे industrialisaton तेजी के साथ बढ़ा, जैसे-जैसे UPA(1) के ज़माने में देश की growth बढ़ी, वैसे-वैसे कोल ब्लॉक्स का आवंटन भी तेजी के साथ हुआ।

लेकिन यह नहीं कहा जा सकता है कि coal blocks का आवंटन कोई जबरदस्ती किसी स्कैम के तहत किया गया। इस तरीके का आरोप लगाना केवल politics करना है। हम इसे नहीं मानते हैं क्योंकि हमारे देश में politics इतनी prevaent हो गई है कि हर चीज़ के पीछे कहीं न कहीं स्कैम नज़र आता है। अब अगर इस तरह से स्कैम नज़र आने लगें, तो जितने भी हाइड़ो पावर प्रोजेक्ट चल रहे हैं, क्या उनमें पानी की कीमत दी गई है? उनको भी स्कैम माना जाना चाहिए। देश के इतने सूबों में बालू का खनन हो रहा है, maurang का खनन हो रहा है। अरबों टन maurang और बालू का खनन होता है, जिसके बगैर देश में कोई भी construction work नहीं हो सकता है। ...(व्यवधान)...

श्री प्रकश जावडेकर: पानी वापस मिलता है और बालू का पैसा auction से मिलता है।

श्री श्रीप्रकाश जायसवाल: बालू और maurang का जितना भी खनन हो रहा है, कहीं पर भी यूं ही land allot कर दिया जाता है... मैं सारी राज्य सरकारों की बात कर रहा हूं, किसी एक राज्य की बात नहीं कर रहा हूं। सब बालू निकाल रहे हैं, maurang निकाल रहे हैं। उसके बगैर कहीं पर constructin work नहीं हो सकता है। अगर वे bidding process से देते, तो maurang का भाव कहां पहुंचता? बालू का भाव कहां पहुंचता? आपको तो मालूम है कि construction work में 1/5 ही सीमेंट का खर्च होता है, बाकी चार हिस्से तो केवल maurang और बालू के ही होते हैं। तो यह कहना कि स्कैम है, मैं नहीं समझता हूं कि ऐसा कहने की कोई आवश्यकता है। जो process 1993 में चल रहा था, वही चलता आ रहा है। हां, 2006 में in principle यह decision लिया गया कि coal blocks की डिमांड बहुत तेज़ी से बढ़ रही है, इसलिए इसका allotment bidding process से किया जाए। आप अच्छी तरह से जानते हैं कि हमारे देश में डेमोक्रेसी है। आज अगर कोई decision होता है, तो कोई ऐसा तो है नहीं कि कोई प्राइवेट सेक्टर हो और छ: महीने के अंदर फिर bidding process शुरू हो जाए या साल भर में शुरू हो जाए। डेमोक्रेसी में लंबी प्रक्रिया से गुज़रना पड़ता है। 2006 में decision लिया गया और आज 2012 है। Bidding process से allotment शुरू हुए छ: साल हो गए, तो हर चीज़ की एक प्रक्रिया होती है। सारी राज्य सरकारों से consent ली गई और राज्य सरकारों की consent लेने में वर्षों लग गए। Trade Unions को राज़ी करने की कोशिश की गई, उनको राज़ी करने में वर्षों लग गए। राज्य सभा में बिल इंट्रोड्यूस किया गया, तो स्टैंडिंग कमेटी में जाएगा ही जाएगा। स्टैंडिंग कमेटी से approve होने के बाद वर्षों लग गए। फिर चुनाव आ गए। चुनाव के बाद प्रक्रिया को आगे बढ़ाया गया। लोक सभा और राज्य सभा से बिल पास हो गया, Act बन गया, उसके बाद भी दो साल लग रहे हैं—blocks का identification हो रहा है। जावडेकर जी, इन सारी प्रक्रियाओं में पांच-छ: साल तक देश की ग्रोथ को रोका नहीं जा सकता था, न ही देश के industrialization को रोका जा सकता था। अगर यह कहकर कि डिमांग ज्यादा है, हमको blocks bidding process से देने हैं, सारा काम ठप कर दिया जाए, उत्पादन बंद कर दिया जाए, कोयले का उत्पादन न बढ़ाया जाए, industrialization को रोक दिया जाए, यह संभव नहीं हो सकता था। आज की तारीख में कहना बहुत आसान है, हम कुछ भी कह सकते हैं, लेकिन सच्चाई यह है कि काम भी नहीं रुकना चाहिए था, कोयले का उत्पादन भी नहीं रुकना चाहिए था और bidding process की ओर लगातार कदम बढ़ाते रहना चाहिए था।

[श्री श्रीप्रकाश जायसवाल]

में ऐसा मानता हूं और उम्मीद करता हूं कि अगर जावडेकर जी राजनीति से ऊपर उठकर सोचेंगे, तो आप भी यही कहेंगे और हमारे जवाब से संतुष्ट होंगे।

जावडेकर जी ने दो चीज़ें और कहीं कि power plants को पर्याप्त कोयला उपलब्ध नहीं हो रहा है। पर्याप्त की कोई सीमा नहीं है। आज तक देश का कोई भी power plant कोयले की कमी की वजह से बंद नहीं हुआ है। आप कहेंगे कि चार रोज़ का stock क्यों है वहां? Critical stock क्यों है वहां? आपको अच्छी तरह से मालूम है कि कोयले का जितना लिंकेज मिला है, उससे ज्यादा पर बहुत सारे power plants अपने plants को चला रहे हैं। जब ज्यादा पर चलाएंगे, तो स्वाभाविक है कि coal की shortage होगी। इसके अलावा उनको विदेशों से coal आयात करके चलाना चाहिए था, 10 परसेंट, 20 परसेंट.... विदेशी coal के आधार पर उनको plant चलाना चाहिए था, लेकिन उन्होंने आयात नहीं किया, इम्पोर्ट नहीं किया, जिसकी वजह से coal की shortage हो गई।

महोदय, मैं आज इस माननीय सदन को आश्वस्त करना चाहता हूं कि कोल की शॉर्टेज की वजह से देश का कोई भी थर्मल पॉवर प्लांट बंद नहीं होने दिया जाएगा। यह मैं आपके माध्यम से सदन को आश्वस्त करता हूं। लिंकेज न मिलने पर यूएमपीपी काम नहीं कर पा रहे हैं। यूएमपीपी के लिए लिंकेज की कोई व्यवस्था नहीं है, उन्हें कोल ब्लॉक्स दिए गए हैं। उन्हें कोल ब्लॉक्स मिल चूके हैं, वे जब चाहें, कोल ब्लॉक्स को अपग्रेड करें और यूएमपीपी का काम आगे बढ़ाएं। सर, संजय राउत जी ने पूछा कि कोल ब्लॉक्स का लास्ट रिव्यू कब हुआ, उनका रिव्यू क्यों नहीं किया गया, नोटिस क्यों जारी नहीं किए गए और उनके खिलाफ कार्यवाही क्यों नहीं की गयी? महोदय, मैं बताना चाहता हूं कि 54 कोल ब्लॉक्स को deallocate किया गया है, शो कॉज़ नोटिसेज़ दिए गए हैं। 58 कोल ब्लॉक्स को ऐडवाइज़रीज दी गई है और 32 कोल ब्लॉक्स को वार्निंग दी गयी है। जो कुछ भी किया जा सकता था, वह किया गया है। अगर आप कहें कि सारे के सारे कोल ब्लॉक्स का आबंटन रद्द कर दीजिए, यह संभव नहीं है, लेकिन जिन लोगों ने जान-बूझकर देरी की है, उनके संबंध में मैंने अच्छी तरह से अपने अधिकारियों से कह दिया था कि जिन्होंने नोइंग्ली यह किया है, जो कोल ब्लॉक्स को प्रॉपर्टी की तरह ले रहे हैं, उनके खिलाफ सख्त से सख्त कार्यवाही की जाए। सर, जो 26 कोल ब्लॉक्स रह किए गए हैं, वे इसी उद्देश्य से रद्द किए गए हैं। जिन कोल ब्लॉक्स में यह देखा गया कि इन्होंने जान-बूझकर कोल ब्लॉक्स में प्रोडक्शन शुरू नहीं किया, उनके कोल ब्लॉक्स को रद्द किया गया है और बाकी को एंडवाइज़रीज़ दी गयी हैं, शो कॉज़ नोटिसेज़ दिए गए हैं। प्रयास यह किया गया है कि ज्यादा से ज्यादा कोल ब्लॉक्स से कोयले का उत्पादन किया जा सके।

सर, पश्चिमी बंगाल से हमारे माननीय सदस्य ने रॉयल्टी के बारे में आवाज़ उठायी। "The matter of collecting cess in relation to royalty is referred to a Nine-Judge Bench of the Supreme Court." जब तक मामला सुप्रीम कोर्ट है, तब तक हम कुछ नहीं कर सकते हैं। सुप्रीम कोर्ट का जजमेंट आने के बाद जो भी उचित होगा, वह फैसला किया जाएगा। जैसा सुप्रीम कोर्ट का जजमेंट आएगा, accordingly हम लोग फैसला करेंगे।

श्री जय प्रकाश नारायण सिंह: सर, बंगाल में एक रॉयल्टी का केस है ...(व्यवधान)...

श्री श्रीप्रकाश जायसवाल: बंगाल का भी है, ओडिशा का भी है। ...(व्यवधान)... रॉयल्टी का तो अब ad valorem सिस्टम कर दिया गया है, 14 परसेंट रॉयल्टी ad valorem कर दी गयी है। अब उसमें किसी को भी कम्पलेंट की गुंजाइश नहीं है। आपको मालूम होगा, अभी 15 दिन पहले ही इसे केबिनेट ने अप्रूव किया है और वह जल्दी ही लागू हो जाएगा।

हमारे माननीय वामपंथी सदस्यों ने काँट्रेक्ट लेबर के बारे में बात उठायी है। हम खुद इस बात से सहमत हैं कि जितनी मेहनत हमारा कोल इंडिया का employee करता है, एक वर्कर करता है, उतनी ही मेहनत काँट्रेक्ट लेबर भी करता है। इस संबंध में हमने एक हाई पॉवर कमेटी बिठायी है। जब उस होई पॉवर कमेटी की रिकमेंडेशंस आ जाएंगी, तो उसके अनुसार हम लोग डिसीज़न लेंगे। ईसीएल और डीसीसीएल में जो झिरा के बारे में आपने बात कही है, रानीगंज के बारे में कहा कि वहां पर आग लगी हुई है। आप अच्छी तरह से जानते हैं कि लगभग दस हजार करोड़ रुपए का पैकेज भारत सरकार ने झारखंड के लिए और पश्चिमी बंगाल के लिए भी दिया है। दोनों राज्या सरकारों ने दो अथॉरिटीज़ बनायी हैं, झिरया के लिए जेआरडीए बनी है और दूसरी ADDA बनी है। ये दोनों अथॉरिटीज़ अगर तेजी के साथ काम करेंगी तो रीहेब्लीटेशन का काम तेजी के साथ हो सकता है। मैं यह कह सकता हूं कि जितनी तेजी के साथ इनको काम करना चाहिए था, उतनी तेजी के साथ अभी तक काम नहीं किया गया है। भारत सरकार के द्वारा इस काम को रिव्यू करने के लिए जो कमेटी बनायी गयी है, उसकी पांच-छ: मीटिंग्स हो चुकी हैं। उस कमेटी के द्वारा उनके रीहेब्लीटेशन के काम को रिव्यू किया जाता है, उनसे कहा जाता है कि थोड़ा और तेजी के साथ काम करिए। लेकिन हम समझ सकते हैं, हम भी किसी राज्य में रहते हैं, राज्य सरकारों के द्वारा लोगों को हटाना कितना दुर्लभ और जोखिम भरा कार्य होता है।

लोगों को एक जगह से दूसरी जगह ले जाकर re-settle करना, बड़ा दुर्लम काम होता है। फिर भी राज्य सरकारों को देखना चाहिए कि लाखों लोग आग के ढेर पर बैठे हैं और यदि कभी कोई बड़ी घटना घट जाएगी, तो वह भी हम लोगों की ही जिम्मेदारी होगी, इसलिए उनको चाहिए कि इस काम को तेजी के साथ करें। मैंने प्यारीमोहन महामात्र जी की रॉयल्टी की बात का तो जवाब दे दिया है। वह ad valorem हो चुकी है। प्रो. अनिल कुमार साहनी जी ने यह आरोप लगाया है कि बिहार के साथ भेदभाव होता है। सर, मैं आपके माध्यम से माननीय सदस्य को यह बताना चाहता हूं कि हमारी सरकार के लिए देश के सारे सूबे एक जैसे हैं। बिहार जिस तरीके से linkage की मांग कर रहा है, मैं इसके बारे में यह कहना चाहूंगा कि जब से Power Ministry से उनके पावर प्लांट के लिए हमारे पास recommendations से आई हैं, तब से एक किलो का linkage देश के किसी भी राज्य को नहीं दिया गया है। जब हम linkage देने की स्थिति में होंगे तब हम सबसे पहले बिहार को linkage देने का काम करेंगे। जिस दिन हमारी कमेटी की मीटिंग हुई और हमारे पास सरप्लस कोल हुआ, तो बिहार को सबसे पहले कोल दिया जाएगा। हम आपको इतना ही आश्वस्त कर सकते हैं।

श्री वी.पी सिंह बदनौर साहब ने FSA sign करने की बात कही है। आपको अच्छी तरह से मालूम है कि हमारी सरकार ने प्रेजिडेंशियल डायरेक्टिव जारी करके 80 per cent पर FSA sign करने के लिए कहा है कि जो लोग cent-per-cent PPA sign करने के लिए तैयार हैं, उनके साथ FSA sign किया जाए। पहले कोल इंडिया 50 per cent-60 per cent के लिए कह रही थी, लेकिन हमने कड़ा कदम उठाकर कहा कि जब उन लोगों ने प्लान्ट्स लगा लिए हैं और जिनके दो-तीन सालों के अंदर पवर प्लांट चालू होने हैं, उनको कम से कम 80 per cent पर FSA sign किया जाए। मैं आपको सूचित करना चाहूंगा कि बहुत सारे FSA sign भी हो रहे हैं। आने वाले समय में और भी बहुत से FSA sign हो जाएंगे तथा सारे FSA sign हो जाएंगे। श्री डी. बंदोपाध्याय जी ने एयरपोर्ट प्रोजेक्ट के बारे में कहा है। मैं इस बारे में यह बताना चाहूंगा कि ऑनरेबल हाई कोर्ट ने इस पर फैसला दिया है। इस बात का ध्यान रखा जाए कि हमारा स्टेंड वही है जो पहले था कि आने वाले समय में कोल बहुत इम्पोर्टेंट प्रॉपर्टी होने जा रहा है। उस पर किसी भी तरीके का प्रोजेक्ट लगाना, किसी भी तरह की फैक्ट्री लगाना या एयरपोर्ट बनाना उचित नहीं होगा। क्योंकि बनने के बाद अगर कोई यह कहे कि चालीस सालों के अंदर यह पावर प्रोजेक्ट खत्म हो गया, ठीक नहीं है, जैसे एक पावर प्रोजेक्ट खत्म हो जाता है, डिस्मेंटल हो जाता है। मैं कहता हूं कि यह कहां डिस्मेंटल होता है? अगर पावर प्लांट डिसमेंटल हो जाता है, डिस्मेंटल हो जाता है। मैं कहता हूं कि यह कहां डिस्मेंटल होता है? अगर पावर प्लांट डिसमेंटल हो भी जाए तो एक पावर प्लांट के आस-पास पांच लाख की आबादी या चार लाख की

[श्री श्रीप्रकाश जायसवाल]

आबादी की टाउनशिप डिवेलप हो जाती है, फिर उस टाउनशिप को कौन हटाएगा? दस-पन्द्रह सालों के बाद कोल की क्या कीमत होने वाली है, क्या वैल्यू होने वाली है, आप इसका अंदाजा अच्छी तरह से लगा सकते हैं। इसलिए कहीं पर भी कोल प्रॉपर्टी पर किसी तरीके का कंस्ट्रक्शन करना या कोई प्लांट लगाना या कोई परियोजना लगाना. न तो देश के हित में है और न ही राज्य के हित में है। मैं इन्हीं शब्दों के साथ आपको आश्वस्त करता हूं और अपनी बात समाप्त करता हूं।

श्री सुखेन्द्र शेखर राय: कोल इंडिया ने एफिडेविट देकर कहा था, हमें कोई ऐतराज नहीं है। ...(व्यवधान)...

श्री श्रीप्रकाश जायसवाल: बशर्ते कि इन नॉर्म्स का पालन किया जाए। मैं उम्मीद करता हूं कि पश्चिमी बंगाल की सरकार इन नॉर्म्स का पालन करेगी। ...(व्यवधान)... आप पालन करने के बाद एयरपोर्ट बनाइए। ...(व्यवधान)...

श्री सुखेन्द्र शेखर राय : वह तो बरसों से हो रहा है। ...(व्यवधान)... तब आप सोए हुए थे। ...(व्यवधान)...

श्री श्रीप्रकाश जायसवाल: हो सकता है, हम सोए हों, लेकिन अब तो जागे हैं। ...(व्यवधान)...

श्री जय प्रकाश नारायण सिंह : मंत्री जी, विस्थापन का क्या हुआ? ...(व्यवधान)... आपके CMD ने ...(व्यवधान)... जमीन ले ली है। ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I will allow you.

श्री जय प्रकाश नारायण सिंह: सर, मुख्यालय झारखंड को दीजिए, आप कोयले का मुख्यालय झारखंड को दीजिए। आपने इसके बारे में तो कुछ नहीं कहा?

श्री श्रीप्रकाश जायसवाल : आप हमारे पश्चिमी बंगाल के साथियों से permission ले लीजिए।

श्री जय प्रकाश नारायण सिंह: हम तो जोन माँग रहे हैं, अगर मुख्यालय नहीं दे रहे हैं, तो हमें जोन तो दीजिए।

SHRI D. RAJA (Tamil Nadu): Sir, I am thankful to the hon. Minister for this kind of reply. But, at the same time, I take this opportunity to ask him only one question. It is a very serious question. There is Neyveli Lignite Corporation in Tamil Nadu. Sir, thousands of contract labourers are conducting indefinite struggles. Several promises were made to them that they will be regularized and they will be given equal wages for equal work. The promises made by the Central Government have not been fulfilled. I would like to ask the hon. Minister as to how long the situation in Neyveli continues like this. Sir, Neyveli produces lignite, it has a thermal plant, it is a part of the national grid and the State of Tamil Nadu has a huge scarcity of electricity. This kind of struggles affects the production and generation of electricity. Therefore, I would urge upon the Government that you please fulfill your own promises and regularize those persons or workers and see that they get equal wages for equal work. I would like to know the response of the hon. Minister on this.

SHRI PRAKASH JAVADEKAR (Maharashtra): Sir, I have raised a serious scam about one company which was granted at an extra rate and causing loss to the NTPC

and its relation with the hon. Minister's predecessor. Will he enquire into the charges leveled?

SHRI PYARIMOHAN MOHAPATRA (Odisha): Sir, the hon. Minister answered to the question about royalty, but did not reply to the question I raised regarding linking the royalty rate, ad valorem, against e-auction price which is the market price.

श्री थावर चन्द गहलोत (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, माननीय प्रकाश जावडेकर जी और अन्य माननीय सदस्यों ने ...(व्यवधान)...

श्री श्रीप्रकाश जायसवाल: सर, यह discussion तो है नहीं, हम इन सब प्रश्नों का कहाँ तक जवाब देंगे?

रॉयल्टी के बारे में हमने आपको assure किया है कि अब तो यह ad valorem हो गई है। इसमें कोई problem नहीं होनी है।

श्री थावर चन्द गहलोत: सर, अनेक माननीय सदस्यों ने एक महत्वपूर्ण मुद्दा उठाया था कि जिन राज्यों को कोयले का आवंटन होता है और उन राज्यों में कोयले की खदानें हैं, उनको बाहर से दिया जाता है, जबिक वहीं से देंगे, तो वह ज्यादा सुलभ होगा, सस्ता होगा। क्या आप ऐसी व्यवस्था करेंगे?

SHRI PIYUSH GOYAL: Sir, I have a small point to make. The hon. Minister has tried to make a virtue out of the allocation of coal mines. Sir, his own Report says that only 23 million tonnes have been mined. His own Report says that. So, where is the industrial growth affected by 23 million tonnes?

श्री श्रीप्रकाश जायसवाल: सर, सभी माननीय सदस्यों ने जो issues raise किए हैं, जो questions raise किए हैं, मैं उन सबका विस्तार से जवाब बना कर आपके पास भेज दूँगा।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The House is adjourned to meet tomorrow at 11.00 a.m.

> The House then adjourned at forty-four minutes past six of the clock till eleven of the clock on Wednesday, the 3rd May, 2012.